

**ANTIDUMPING DUTY ON DRY CELL BATTERIES ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:  
[Notfn. No. 84/01-Cus. dt. 2.8.2001 as amended by 8/06]**

WHEREAS in the matter of import of primary pencil cells and primary batteries of R6 (AA) size, both in paper and metal (both heavy duty and super heavy duty) jacketed form, excluding rechargeable batteries, falling under sub-heading No. 8506.10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th January, 2001, had come to the conclusion that –

- (a) Dry Cell Batteries of Chinese origin have been exported to India below their normal value;
- (b) the Indian industry has suffered material injury and is being threatened with further injury;
- (c) the injury has been caused by the dumped imports from China,

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of primary pencil cells and primary batteries of R6 (AA) size, both in paper and metal (both heavy duty and super heavy duty) jacketed form, excluding rechargeable batteries, originating in or exported from China;

And Whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 14/2001-Customs, dated the 6<sup>th</sup> February, 2001, [G.S.R. 70 (E) dated the 6<sup>th</sup> February, 2001] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 6<sup>th</sup> February, 2001;

And Whereas the designated authority vide its final findings, dated the 13<sup>th</sup> July, 2001, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13<sup>th</sup> July, 2001, has come to the conclusion that -

- (a) Dry cell batteries of Chinese origin have been exported to India below their normal value;
- (b) the Indian industry has suffered material injury and is being threatened with further injury;
- (c) the injury has been caused by the dumped imports from China;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5), of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on dry batteries, that is, primary pencil cells and batteries, both in paper and metal (both heavy duty and super heavy duty) jacketed form, which are technically and commercially described as R6, AA or UM3, excluding rechargeable batteries and alkaline batteries, falling under sub-heading No. 8506.10 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the People's Republic of China and imported into India, an anti-dumping duty at the rate which is equivalent to the difference between the amount equivalent to US\$ 74.75 per 1000 pieces and the landed value of import per 1000 pieces.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of the imposition of the provisional duty, i.e. the 6<sup>th</sup> February, 2001, and shall remaining force upto the 5th February, 2007 and shall be paid in Indian currency.

*Explanation.* - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 ( 52 of 1962) and includes all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs

Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of the anti-dumping duty shall be the rate, which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act..

**ANTI-DUMPING DUTY ON COMPACT FLUORESCENT LAMPS, ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA AND HONG KONG.**

**[Notfn. No. 138/02-Cus. dt. 10.12.2002]**

Whereas in the matter of import of Compact Fluorescent Lamps (hereinafter referred to as CFL), falling under sub-heading, 8539.31 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from People's Republic of China and Hong Kong, and imported into India, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2<sup>nd</sup> November, 2001, had come to the conclusion that -

- (a) the imports of CFL into India from People's Republic of China and Hong Kong have increased quite significantly both in absolute terms and relative to consumption in India;
- (b) the sale of domestic industry has declined significantly;
- (c) the domestic sale prices are suffering from both price suppression and price depression due to dumped imports from People's Republic of China and Hong Kong;
- (d) the production has remained more or less static during period of investigation;
- (e) closing stocks has gone up by around 145% during period of investigation over previous year;
- (f) the capacity utilisation during the period of investigation was as low as 20% (after taking into account the increased capacity);
- (g) the domestic industry has suffered losses during the period of investigation,

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of CFL, originating in or exported from People's Republic of China and Hong Kong;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed provisionally an anti-dumping duty vide notification No. 128/2001-Customs, dated the 21<sup>st</sup> December, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 21<sup>st</sup> December, 2001 vide No. G.S.R. 916 (E), dated the 21<sup>st</sup> December, 2001;

AND WHEREAS the Designated Authority, vide its final findings, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 14th November, 2002 has come to the conclusion that-

- (a) CFL originating in or exported from People's Republic of China and Hong Kong have been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury from exports of subject goods from People's Republic of China and Hong Kong;
- (c) the injury has been caused cumulatively by the dumped imports from People's Republic of China and Hong Kong;
- (d) in case of exports of CFL with choke by M/s Philips & Yaming, People's Republic of China, causal link could not be established, as the landed value of such exports was more than the non-injurious

price,

and has proposed to impose definitive anti-dumping duty, on all imports of CFL, except the exports of CFL, both with and without choke, by M/s Philips & Yaming, People's Republic of China, originating in, or exported from, People's Republic of China and Hong Kong;

Now, therefore, in exercise of the powers conferred by sub-section (1) and (5) of Section 9A of the said Customs Tariff Act, read with rule 18 and rule 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the above findings of the designated authority, hereby imposes on Compact Fluorescent Lamps falling under Chapter 85 of the First Schedule to the said Customs Tariff Act, originating in or exported from the country specified in column (2) of the Table annexed hereto, when exported by exporter mentioned against the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate which is equivalent to the difference between the amount mentioned in corresponding entries in column (4) or column (5) of the said Table, and the landed value of the imports per unit in US\$.

**TABLE**

S. No.	Country exporter	Name of the producer/		Amount per unit in US\$	
		Without choke	With choke	(4)	(5)
(1)	(2)	(3)		(4)	(5)
1.	Peoples Republic of China	M/s Philip & Yaming		Not applicable	Not applicable
		M/s Hangzhou Feihua Lighting & Electrical Appliance Co. Ltd (Through M/s CMEC Engineering Machinery Import & Export Co. Ltd)		1.256	1.845
		All other exporters		1.256	3.125
2.	Hong Kong	All exporters		1.256	3.125

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the anti-dumping duty, i.e. the 21<sup>st</sup> December, 2001 and shall be payable in Indian currency;

Provided that in the case of export of CFL with choke, originating in, or exported from Hong Kong, the anti-dumping duty imposed under this notification shall be effective from the date of issue of this notification in the Official Gazette.

*Explanation.* - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 ( 52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate, which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON GRAPHITE ELECTRODES-ULTRA HIGH POWER GRADE (OF DIAMETERS UPTO AND INCLUDING 24") ORIGINATING IN, OR EXPORTED FROM POLAND AND BRAZIL:  
[Notfn. No. 20/03-Cus. dt. 31.1.2003]**

WHEREAS in the matter of import of graphite electrodes- Ultra High Power grade (of diameters upto and including 24" ) (hereinafter referred to as subject goods), falling under sub-heading 85.45 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Poland and Brazil, and imported into India, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8<sup>th</sup> May, 2002, has come to the conclusion that –

- (a) graphite electrodes- Ultra High Power grade (of diameters upto and including 24" ) originating in, or exported from, Poland and Brazil have been exported to India below its normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by imports from Poland and Brazil;

and had recommended to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods, originating in, or exported from, Poland and Brazil;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed, provisionally, an anti-dumping duty *vide* notification No. 59/2002-Customs, dated the 5<sup>th</sup> June, 2002, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 5<sup>th</sup> June, 2002 *vide* No. G.S.R.407 (E), dated the 5<sup>th</sup> June, 2002;

AND WHEREAS, the designated authority, vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15<sup>th</sup> January, 2003 has come to the conclusion that-

- (i) The subject goods originating in, or exported from Poland and Brazil have been exported to India below normal value, resulting in dumping;
- (ii) The Indian domestic industry has suffered material injury;
- (iii) The injury has been caused to the domestic industry by the dumping of the subject goods from Poland and Brazil.

and has recommended to impose definitive anti-dumping duty, on all imports of the subject goods, originating in, or exported from, Poland and Brazil;

NOW, THEREFORE, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the above findings of the designated authority, hereby imposes on graphite electrodes- Ultra High Power grade (of diameters up to and including 24"), falling under sub-heading 85.45 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Poland and Brazil, and imported into India, when exported by producers/exporters specified in corresponding

entry in column (3) of the Table below, and imported into India, an anti-dumping duty at the rate equivalent to the difference between the corresponding amount mentioned in column (4) of the said Table and the landed value of subject goods in US \$ per metric tonne.

Table

S.No.	Country	Exporters/ Producers	Amount in US\$ per metric tonne
(1)	(2)	(3)	(4)
1.	Poland	All exporters/ producers	2903.71
2.	Brazil	All exporters/ producers	2903.71

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e., the 5<sup>th</sup> June, 2002, and shall be payable in Indian currency.

*Explanation.* - For the purposes of this notification,-

- (a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;
- (b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON GRAPHITE ELECTRODES ORIGINATING IN PR CHINA :**  
**[Notfn. No. 101/03-Cus. dt. 7.7.2003 as amended by 81/08]**

WHEREAS the designated authority vide notification published Part I, Section 1 in the Gazette of India, Extraordinary, dated the 17<sup>th</sup> of May, 2002, had initiated review in the matter of continuation of final anti-dumping duty imposed on import of graphite electrodes (hereinafter referred to as "the subject goods") originating in, or exported from United States of America (USA), Peoples' Republic of China (PR China), Germany, Belgium, Austria, France, Spain and Italy (hereinafter referred to as "the subject countries") vide notification No. 20/98-Customs dated the 5<sup>th</sup> May, 1998 [G.S.R. 239(E), dated the 5<sup>th</sup> May, 1998], and had requested for suitable extension of anti-dumping duty pending the results of the review investigations;

AND WHEREAS, the Central Government has extended the anti-dumping duty imposed on graphite electrodes originating in, or exported from USA, Peoples Republic of China, Germany, Belgium, Austria, France, Spain and Italy vide notification No. 109/2002-Customs dated the 10<sup>th</sup> October, 2003 [ G.S.R. 695(E), dated the 10<sup>th</sup> October, 2002] upto and inclusive of 20<sup>th</sup> January, 2003 and vide notification No. 12/2002-Customs dated the 20<sup>th</sup> January, 2003 [G.S.R. 40(E), dated the 20<sup>th</sup> January, 2003] upto and inclusive of 20<sup>th</sup> April, 2003;

AND WHEREAS, the designated authority vide its findings vide notification No. 28/1/1998 dated 9<sup>th</sup> April, 2003 in the review proceedings initiated in the matter published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9<sup>th</sup> April, 2003 has concluded that –

- (i) the various economic indicators and injury parameters imply that the cessation of anti-dumping duty on the imports of graphite electrodes (Ultra High Power grade) from USA, Germany, Belgium, Austria, France, Spain and Italy will not lead to continuance or recurrence of dumping and injury and, therefore, recommends discontinuance of anti dumping duty on graphite electrodes (Ultra High Power grade) exported to India from the subject countries except China ;
- (ii) graphite electrodes (Normal Power Grade, or NPG) originating in or exported from PR China have been exported to India below normal value, resulting in dumping;
- (iii) the Indian industry has suffered material injury caused by dumped imports from People's Republic of China;

AND WHEREAS, the designated authority has recommended imposition of anti-dumping duty at specified rates on graphite electrodes originating in or exported from PR China in order to remove injury to the domestic industry.

NOW, THEREFORE , in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under headings of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6) and produced by the producers as specified in the corresponding entry in column (7) and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount mentioned in the corresponding entry given in column (9) in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	854511	Graphite Electrodes	Normal Power Grade or High Power Grade	PR China	Any country	Chengdu Rongguang Carbon Co Limited	Liaoning Jiayi Metals & Minerals Co. Ltd.	Nil	M T	USD
2.	854511	Graphite Electrodes	Normal Power Grade or High Power Grade	PR China	Any country	Chengdu Rongguang Carbon Co Limited	Any other than Liaoning Jiayi Metals & Minerals Company Ltd.	508.506	M T	USD
3.	854511	Graphite	Normal Power	PR China	Any	China	Liaoning	234.54	M T	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Electrodes	Grade or High Power Grade		country	Tianjin Jinghai Carbon Plant	Jiayi Metals & Minerals Co. Ltd.			
4.	854511	Graphite Electrodes	Normal Power Grade or High Power Grade	PR China	Any country	China Tianjin Jinghai Carbon Plant	Any other than Liaoning Jiayi Metals & Minerals Company Ltd.	508.506	MT	USD
5.	854511	Graphite Electrodes	Normal Power Grade or High Power Grade	PR China	Any country	Liaoyang Carbon Co. Ltd. of China	Liaoning Jiayi Metals & Minerals Co. Ltd.	Nil	MT	USD
6.	854511	Graphite Electrodes	Normal Power Grade or High Power Grade	PR China	Any country	Liaoyang Carbon Co.Ltd.of China	Any other than Liaoning Jiayi Metals & Minerals Company Ltd.	508.506	MT	USD
7.	854511	Graphite Electrodes	Normal Power Grade or High Power Grade	PR China	Any country	Any other than those specified above	Any other than those specified above	508.506	MT	USD

2. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

3. This notification shall be in force upto and inclusive of the 6th day of July, 2009, unless revoked earlier.

*Explanation* .- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in exercise of the powers conferred by sub-clause (i) of sub-section (3) of section 14 of the Customs Act, 1962 and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

**ANTI-DUMPING DUTY ON NON-BRASS METAL FLASHLIGHTS, ORIGINATING IN OR EXPORTED FROM PR CHINA:  
[Notfn. No. 125/03-Cus. dt. 13.8.2003]**

WHEREAS in the matter of import of non-brass metal flashlights (hereinafter referred to as "the subject goods"), falling under sub-heading 8513 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from, the Peoples Republic of China (hereinafter referred to as "the subject country"), and imported into India, the designated authority(DA) *vide* its preliminary findings notification

No.14/27/2002-DGAD dated the 16th January, 2003 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th January, 2003, had come to the conclusion that –

- (i) Non-brass metal flashlight have been exported to India from People's Republic of China below normal value;
- (ii) The Indian industry had suffered material injury ;
- (iii) The injury had been caused to the domestic industry by the dumped imports from People's Republic of China;

and had recommended imposition of provisional anti-dumping duty, pending final determination, on all imports of subject goods, originating in, or exported from, People's Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty vide notification of the Government of India in the erstwhile Ministry of Finance & Company Affairs (Department of Revenue) No. 25/2003-Customs, dated the 13th February, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 13th February, 2003 (G.S.R. 106(E), dated the 13th February, 2003);

AND WHEREAS, the designated authority, *vide* its final findings No. 14/27/2002-DGAD dated the 23rd July, 2003 published in the Gazette of India, Extraordinary, Part I, Section I, dated the 23rd July, 2003 has come to the conclusion that -

- (i) Non-brass Metal Flashlights have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) The domestic industry has suffered material injury;
- (iii) The injury has been caused by the dumped imports from the subject country;

and the DA has considered it necessary to impose final anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries so as to remove injury to the domestic industry;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate equal to the difference between the amount as specified in the corresponding entry in column (9) and the landed value of the goods, in the currency as specified in the corresponding entry in column (11) and per unit measurement as specified in the corresponding entry in column (10), of the said Table.

**TABLE**

S. No.	Sub-heading	Description of goods	Specification Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measu-	Currency
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	851310	Non-brass meta flash-lights (in compact or SKD condition)	12 cell small, conforming to battery size AA	Peoples Republic of China	Any country	Any Producer	Any Exporter	672.29	Thousand USD Pieces	
2.	851310	Non-brass metal flash-lights (in compact or SKD condition)	2 cell small, conforming to battery size AA	Any Country except Peoples Republic of China	Peoples Republic of China	Any Producer	Any Exporter	672.29	Thousand USD Pieces	
3.	851310	Non-brass metal flash-lights (in compact or SKD condition)	2 cell large, conforming to battery size D	Peoples Republic of China	Any country	Any Producer	Any Exporter	820.63	Thousand USD Pieces	
4.	851310	Non-brass metal flash-lights (in compact or SKD condition)	2 cell large, conforming to battery size D	Any Country except Peoples Republic of China	Peoples Republic of China	Any Producer	Any Exporter	820.63	Thousand USD Pieces	
5.	851310	Non-brass metal flash-lights (in compact or SKD condition)	2 cell large, conforming to battery size D	Peoples Republic of China	Any country	Any Producer	Any Exporter	1608.08	Thousand USD Pieces	
6.	851310	Non-brass metal flash-lights (in compact or SKD condition)	2 cell large, conforming to battery size D	Any Country Peoples Republic of China	Peoples Republic of China except China	Any Producer	Any Exporter	1608.08	Thousand USD Pieces	
7.	851310	Non-brass metal flash-lights (in compact or SKD condition)	Other than those specified at S.No. 1-6 above	Peoples Republic of China	Any country	Any Producer	Any Exporter	1608.08	Thousand USD Pieces	
8.	851310	Non-brass metal flash-lights (in compact or SKD condition)	Other than those specified at S.No. 1-6	Any Country except Peoples	Peoples Republic of China	Any Producer	Any Exporter	1608.08	Thousand USD Pieces	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		SKD condition)	above	Republic of China						

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. 13.2.2003, and shall be paid in Indian currency.

*Explanation.* - For the purposes of this notification, -

(a) "landed value" shall be the assessable value as determined under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) the "rate of exchange" applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification issued from time to time in exercise of powers conferred under sub-section (3) of section 14 of the Customs Act, 1962, and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON COMPACT DISCS-RECORDABLE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notifn. No.105 /2006-Customs, dt. 6.10.2006 as amended by 122/06].**

Whereas, in the matter of import of Compact Discs-Recordable (CD-Rs, hereinafter referred to as the subject goods), falling under tariff item 8523 90 50 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from the People's Republic of China, Hong Kong, Singapore and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/15/2005-DGAD dated the 28th August, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th August, 2006, has come to the conclusion that –

- i) the subject goods have entered the Indian market from the subject countries at prices less than their normal values in the domestic markets of the exporting countries;
- ii) the dumping margins of the subject goods imported from the subject countries are substantial and above de minimis;
- iii) the domestic industry has suffered material injury and the injury has been caused to the domestic industry both by volume and price effect of the dumped imports of the subject goods originating in or exported from subject countries;

and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the

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exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Sub-heading or Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Ex-orter	Duty Amount	Unit of Measure	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8523 90 50	Compact Discs-Recordable (CDRs) write once Read many Times	Any	People's Republic of China	People's Republic of China	Any	Any	0.094	PC	US\$
2.	Do	Do	Do	People's Republic of China	Any	Any	Any	0.094	PC	US\$
3.	Do	Do	Do	Any	People's Republic of China	Any	Any	0.094	PC	US\$
4.	Do	Do	Do	Singapore	Singapore	Any	Any	0.064	PC	US\$
5.	Do	Do	Do	Singapore	Any other than People's Republic of China and Chinese Taipei	Any	Any	0.064	PC	US\$
6.	Do	Do	Do	Any other than People's Republic of China and Chinese Taipei	Singapore	Any	Any	0.064	PC	US\$
7.	Do	Do	Do	Hong Kong	Hong Kong	Any	Any	0.049	PC	US\$
8	Do	Do	Do	Hong Kong	Any other than	Any	Any	0.049	PC	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					People's Republic of China, Hong Kong, Singapore and Chinese Taipei					
9.	Do	Do	Do	Any other than People's Republic of China, Hong Kong, Singapore and Chinese Taipei	Hong Kong	Any	Any	0.049	PC	US\$
10.	Do	Do	Do	Chinese Taipei	Chinese Taipei	Any	Any	0.075	PC	US\$
11.	Do	Do	Do	Chinese Taipei	Any other than People's Republic of China	Any	Any	0.075	PC	US\$
12.	Do	Do	Do	Any other than People's Republic of China	Chinese Taipei	Any	Any	0.075	PC	US\$

2. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

Explanation:- For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON DRY CELL BATTERIES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:  
[Notifn. No.57/07-Cus., dt. 13.4.2007 as amended by 25/12].**

Whereas, the designated authority had initiated a sunset review in the matter of continuation of final anti-dumping duty on dry cell batteries [hereinafter referred to as the subject goods], falling under heading 8506 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.84/2001-Customs, dated the

2nd August, 2001 [GSR 570(E), dated the 2nd August, 2001 ] and had requested for continuation of anti-dumping duty for an additional period of one year, pending the completion of the review;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods originating in, or exported from, the subject country vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 8/2006-Customs dated the 16th February, 2006 [G.S.R. 67(E), dated the 16th February, 2006], up to and inclusive of 5th day of February, 2007;

And whereas, in the matter of sunset review of anti-dumping duty on imports of the subject goods, originating in, or exported from the subject country, the designated authority vide its final findings, No. 53/1/2000-DGAD dated the 31st January, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st January, 2007, has come to the conclusion that –

- (a) the subject goods are entering the Indian market at dumped prices and dumping margin from subject country is significant and above de-minimis;
- (b) even though the domestic industry has improved its performance over the injury period, the injury to domestic industry is likely to continue or recur;
- (c) the situation of the domestic industry has improved due to anti-dumping duty in place, there is likelihood of continuation or recurrence of dumping and injury on account of imports from subject country if the duties are revoked, the authority is of the opinion that continuation of the measure is necessary against import from subject country;

and has recommended that definitive anti-dumping duties be imposed by the Central Government on all imports of subject goods falling under heading 8506 of Customs Tariff originating in, or exported from, subject country;

And whereas, the designated authority has amended para 77 of its final findings vide notification No. 53/1/2000-DGAD dated the 29th March, 2007 replacing the unit of measurement of subject goods from “per MT” to “per 1000 pieces”.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, read with the amendment dated the 29th March, 2007, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), exported from the country as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty which shall be equal to difference between the amount mentioned in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency and like unit of measurement.

**Table**

S.	Sub-	Descri-	Specifi-	Country	Country	Producer	Ex--	Duty	Unit	Currency
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No.	heading or Tariff item	ption of goods	cation	of Origin	of Export	porter	Amount	of Measure		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8506	Dry Cell Batteries	Zinc Carbon Pencil batteries, R6, AA, UM3, etc	China	China	Any producer	Any exporter	54.59	1000 pieces	USD
2	8506	Dry Cell Batteries	Zinc Carbon Pencil batteries, R6, AA, UM3, etc	Any country other than China	China	Any producer	Any ereporter	54.59	1000 pieces	USD
3	8506	Dry Cell Batteries	Zinc Carbon Pencil batteries, R6, AA, UM3, etc	China	Any country other than China	Any producer	Any exporter	54.59	1000 pieces	USD

2. This notification unless revoked earlier, shall remain in force up to and inclusive of the 12th April, 2013 and the anti-dumping duty shall be paid in Indian Currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON COMPACT DISCS - RECORDABLE (CD-R's) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notifn. No.78/07-Cus., dt. 29.6.2007as amended by 100/11].**

Whereas, in the matter of import of Compact Discs-Recordable (CD-R's) (hereinafter referred to as the subject goods), falling under sub-heading 8523 40 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from the People's Republic of China, Hong Kong, Singapore and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/15/2005-DGAD dated the 28th August, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th August, 2006, had come to the conclusion that,-

- i) the subject goods have entered the Indian market from the subject countries at prices less than their normal values in the domestic markets of the exporting countries;
- ii) the dumping margins of the subject goods imported from the subject countries are substantial

- and above de minimis;
- iii) the domestic industry has suffered material injury and the injury has been caused to the domestic industry both by volume and price effect of the dumped imports of the subject goods originating in or exported from subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification No. 105/2006-Customs, dated the 6th October 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 6th October 2006 vide No. G.S.R. 622(E), dated the 6th October 2006;

And whereas, the designated authority, vide its final findings vide notification No. 14/15/2005-DGAD dated the 2nd April 2007, read with amendment of the said final findings of Designated Authority dated the 1st June 2007, [published in the Gazette of India, Extraordinary, Part I, Section I, dated the 1st June 2007], has come to the conclusion that, -

- (a) the subject goods have entered the Indian market from the subject countries at prices less than their normal values in the domestic market of the exporting countries;
- (b) the dumping margins of the subject goods imported from the subject countries are substantial and above de minimis.
- (c) the domestic industry has suffered material injury and the injury has been caused to the domestic industry both by volume and price effect of dumped imports of subject goods originating in or exported from the subject countries.

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6), and produced by the producers specified in the corresponding entry in column (7), and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

**Table**

S. No.	Sub-Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

**CHAPTER 85**

**3290 ANTI-DUMPING DUTY NOTIFICATIONS**

1.	8523.40	Compact Discs-Recordable (CD-R's) write once read many times	Any	People's Republic Chine	People's Republic China	Any	Any	0.099	PC	US\$
2.	Do	Do	Do	People's Republic Chine	Any	Any	Any	0.099	PC	US\$
3.	Do	Do	Do	Any	People's Republic Chine	Any	Any	0.099	PC	US\$
4.	Do	Do	Do	Singaproe	Singapore	Any	Any	0.068	PC	US\$
5.	Do	Do	Do	Singaproe	Any other than People's Republic of China	Any	Any	0.068	PC	US\$
6.	Do	Do	Do	Any other than People's Republic of China	Singapore	Any	Any	0.068	PC	US\$
7.	Do	Do	Do	Hong Kong	Hong Kong	Any	Any	0.050	PC	US\$
8.	Do	Do	Do	Hong Kong	Any other than subject countries	Any	Any	0.050	PC	US\$
9.	Do	Do	Do	Any other than subject countries	Hong Kong	Any	Any	0.050	PC	US\$
10.	Do	Do	Do	Chinese Taipei	Chinese Taipei	Any	Any	0.061	PC	US\$
11.	Do	Do	Do	Chinese Taipei	Any other than People's Republic of China and Singapore	Any	Any	0.061	PC	US\$
12.	Do	Do	Do	Any other than People's Republic of China and Singapore	Chinese Taipei	Any	Any	0.061	PC	US\$

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, and shall be payable in Indian currency.

3. This notification unless revoked earlier, shall remain in force up to and inclusive of the 3rd October, 2012.

Explanation. - For the purposes of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

**ANTI-DUMPING DUTY ON COMPACT FLUORESCENT LAMPS ORIGINATING IN OR EXPORTED FROM P.R. CHINA:  
[Notifn. No119/07-Cus., dt. 18.12.2007].**

Whereas in the matter of import of Compact Fluorescent Lamps (hereinafter referred to as CFL), falling under sub-heading 8539 31 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China and Hong Kong (hereinafter referred to as the subject countries) and imported into India, the designated authority vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th November, 2002, had come to the conclusion that-

- a) CFL originating in, or exported from, the People's Republic of China and Hong Kong have been exported to India below normal value, resulting in dumping;
- b) the Indian industry has suffered material injury from exports of CFL from the People's Republic of China and Hong Kong;
- c) the injury had been caused cumulatively by the dumped imports from the People's Republic of China and Hong Kong;
- d) in case of exports of CFL with choke by M/s Phillips and Yaming, People's Republic of China, causal link could not be established, as the landed value of such exports was more than the non-injurious price,

and had proposed imposition of anti-dumping duty, on all imports of CFL, originating in, or exported from, the People's Republic of China and Hong Kong, except exports of CFL, with or without choke, by M/s Phillips and Yaming, People's Republic of China.

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on CFL originating in, or exported from, People's Republic of China and Hong Kong and imported into India vide notification, of the Government of India, in the Ministry of Finance and Company Affairs (Department of Revenue), No. 138/2002-Customs, dated the 10th December, 2002, published in Part II, section 3, Sub-Section (i) of the Gazette of India, Extraordinary, dated the 10th December, 2002 [G.S.R. 813(E), dated the 10th December, 2002];

And whereas, M/s Osram China Lighting Limited, People's Republic of China had requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in respect of exports made by them, and the designated authority, vide new shipper review notification No. 15/27/2004-DGAD dated the 15th February, 2005 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15th February,

2005 had recommended provisional assessment of all exports of CFL made by the said M/s Osram China Lighting Limited, People's Republic of China, till the completion of the said review;

And whereas, on the basis of the aforesaid recommendation of the designated authority, the Central Government had ordered, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 7/2006-Customs, dated the 13th February, 2006 which was published in Part II, Section 3, Sub-Section (i) of the Gazette of India, Extraordinary, dated the 13th February, 2006 [G.S.R. 62 (E), dated the 13th February, 2006 ] that, pending the outcome of the said review by the designated authority, export of the subject goods, by M/s Osram China Lighting Limited, the People's Republic of China when imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority, *vide* its final findings No.15/27/2004-DGAD, dated the 12th November, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th November, 2007, has come to the conclusion that export price of CFL produced and exported to India by M/s Osram China Lighting Ltd., People's Republic of China is below its normal value during the period of investigation and recommended that anti-dumping duty US \$ 0.16 per piece be imposed on imports of subject goods produced or exported to India by M/s Osram China Lighting Ltd., People's Republic of China. Now, therefore, in exercise of the powers conferred by sub-section (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18, 20 and rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Compact Fluorescent Lamps (CFL) falling under sub-heading 8539 31 of the First Schedule to the said Customs Tariff Act, originating in or exported from the country specified in column (2) of the Table annexed hereto, when exported by the exporter mentioned against the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (4) of the said Table.

**Table**

S. No.	Country	Name of the producer/ exporter	Amount per piece in US\$
(1)	(2)	(3)	(4)
1.	Peoples Republic of China	M/s Osram China Lighting Ltd., China PR.	0.16

2. This notification shall be effective from the date of issue of the notification ordering provisional assessment, that is, the 13th February, 2006.

3. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

Explanation:- For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON COMPACT DISC-RECORDABLE (CD-Rs) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notifn. No34/08-Cus., dt. 13.3.2008].**

Whereas, in the matter of import of Compact Discs-Recordable (CD-Rs, hereinafter referred to as the subject goods), falling under sub-heading 8523 40 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from Iran, Malaysia, Korea ROK, Thailand, United Arab Emirates and Vietnam (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/9/2007-DGAD dated the 13th December, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 17th December, 2007, has come to the conclusion that –

- a) the subject goods have been exported to India from the subject countries below its normal value;
- b) the domestic industry has suffered material injury;
- c) the injury has been caused by the dumped imports from the subject countries.

and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4) of the said Table, and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

S. No.	Heading/ sub- heading	Des- cription	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	8523 40	Compact Disc-Recordable (CDR) write once read many Times	Thailand	Thailand	M/s Panstar Electronics Co Ltd	M/s Panstar Electronics Co Ltd	0.74	Per piece	INR
2.	8523 40	Compact Disc-	Thailand	Thailand	Any combination of producer		1.11	Per piece	INR



## CHAPTER 85

## 3295 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
10.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Korea	Korea		Any combination of producer and exporter other than at S.No 9.	3.09	Per piece	INR
11.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Korea	Any country other than Korea	Any	Any	3.09	Per piece	INR
12.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Any country other than subject countries	Korea	Any	Any	3.09	Per piece	INR
13.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Iran	Iran	Any	Any	2.63	Per piece	INR
14.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Iran	Any country other than Iran	Any	Any	2.63	Per piece	INR
15.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Any country other than subject countries	Iran	Any	Any	2.63	Per piece	INR
16.	8523 40	Times Compact Disc- Recordable (CDR) write once read many Times	Malaysia	Malaysia	Any	Any	2.27	Per piece	INR
17.	8523 40	Times Compact Disc- Recordable (CDR) write once read many	Malaysia	Any country other than Malaysia	Any	Any	2.27	Per piece	INR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
18.	8523 40	Times Compact	Any	Malaysia	Any	Any	2.27	Per piece	INR
19.	8523 40	Disc- Recordable (CDR) write once read many Times Compact	country other than subject countries United	United	Any	Any	3.08	Per piece	INR
20.	8523 40	Disc- Recordable (CDR) write once read many Times Compact Disc- Recordable (CDR) write once read many Times	Arab Emirates United Arab Emirates	Arab Emirates Any country other than United Arab Emirates	Any	Any	3.08	Per piece	INR
21.	8523 40	Compact Disc- Recordable (CDR) write once read many Times	Any country other than subject countries	United Arab Emirates	Any	Any	3.08	Per piece	INR

**ANTI-DUMPING DUTY ON DIGITAL VERSATILE DISC RECORDABLE KNOWN AS DVD-R AND DVD-RW  
ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:  
[Notfn. No. 89/2008-Cus., dt.23.7.2008].**

Whereas, in the matter of import of digital versatile discs-recordable generally known as DVD-R and DVD-RW, (hereinafter referred to as the subject goods) falling under heading 8523 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from China PR, Hong Kong, and Chinese Taipei (hereinafter referred to as the subject countries), and imported into India, the designated authority, in its preliminary findings vide notification No. 14/17/2007-DGAD dated the 16th June, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 17th June, 2008, has come to the conclusion that-

- a) the subject goods have been exported to India from the subject countries below its normal value;
- b) the domestic industry has suffered material injury;
- c) the injury has been caused by the dumped imports from the subject countries,

and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4) of the said Table, and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8523	Digital Versatile Disc Recordable (See note below)	China PR	China PR	Any	Any	3.06	Per piece	INR
2	8523	Digital Versatile Disc Recordable (See note below)	China PR	Any country other than China PR	Any	Any	3.06	Per piece	INR
3	8523	Digital Versatile Disc Recordable (See note below)	Any country other than subject countries	China PR	Any	Any	3.06	Per piece	INR
4	8523	Digital Versatile Disc Recordable (See note below)	Hong Kong	Hong Kong	Any	Any	3.0	Per piece	INR
5	8523	Digital Versatile Disc Recordable (See note below)	Hong Kong	Any country other than Hong Kong	Any	Any	3.0	Per piece	INR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
6	8523	Digital Versatile Disc Recordable (See note below)	Any country other than subject countries	Hong Kong	Any	Any	3.0	Per piece	INR
7	8523	Digital Versatile Disc Recordable (See note below)	Taiwan	Taiwan	Any	Any	2.96	Per piece	INR
8	8523	Digital Versatile Disc Recordable (See note below)	Taiwan	Any Country other than Taiwan	Any	Any	2.96	Per piece	INR
9	8523	Digital Versatile Disc Recordable (See note below)	Any country other than subject countries	Taiwan	Any	Any	2.96	Per piece	INR

Note: The product under consideration is digital versatile disc recordable of all kinds. Such product includes DVD-R, DVD+R, DVD-RW and DVD+RW.

**ANTI-DUMPING DUTY ON CATHODE RAY COLOUR TELEVISION PICTURE TUBES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notfn. No.90/2008-Cus., dt.24.7.2008].**

Whereas, in the matter of import of Cathode Ray Colour Television Picture Tubes (hereinafter referred to as the subject goods), falling under sub-heading 8540 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from Malaysia, Thailand, China PR and Korea RP (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/8/2007-DGAD, dated the 7th May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th May, 2008 read with corrigendum notification No. 14/8/2007-DGAD, dated the 30th May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd June, 2008, had come to the conclusion that –

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from the subject countries,

and had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries;



Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (8), originating in the countries as specified in the corresponding entry in column (4) and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount specified in the corresponding entry in column (9) and the landed value, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

**Table**

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Specification in inches	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8540 11	Television Picture Tubes	Malaysia	Malaysia	Chungh wa Picture Tubes (M) Sdn. Bhd	Chungh wa Picture Tubes(M) Sdn. Bhd	14" 15" 20" 21" 29" Any Other size	878 1269 1400 1705 3563 3563	per piece	INR
2	8540 11	Television Picture Tubes	Malaysia	Malaysia	Samsung Sdi (Malaysia) Berhad	Samsung Sdi (Malaysia) Berhad	14" 15" 20" 21" Any Other size	917 1382 1552 1731 3906	per piece	INR
3	8540 11	Television Picture Tubes	Malaysia	Malaysia	Other than combination in Serial No. 1 & 2		14" 15" 20" 21" 29" Any Other size	1156 1633 1792 1923 3906 3906	per piece	INR
4	8540 11	Television Picture Tubes	Malaysia	Any country other than Malaysia	Any	Any	14" 15" 20" 21" 29" Any Other	1156 1633 1792 1923 3906 3906	per piece	INR

## CHAPTER 85

## 3300 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
5	8540 11	Television Picture Tubes	Any country other than subject countries	Malaysia	Any	Any	size 14" 15" 20" 21" 29" Any Other size	1156 1633 1792 1923 3906 3906	per piece	INR
6	8540 11	Television Picture Tubes	Republic of Korea	Republic of Korea	LG Philips Displays Korea Co Ltd (LPD)	LG Philips Displays Korea Co Ltd (LPD)	14" 15" 20" 21" 29" Any Other size	1422 1420 1792 1794 3830 3830	per piece	INR
7	8540 11	Television Picture Tubes	Republic of Korea	Republic of Korea	Other than combination in Serial No. 6		14" 15" 20" 21" 29" Any Other size	1422 1953 1792 2282 4369 4369	per piece	INR
8	8540 11	Television Picture Tubes	Republic of Korea	Any country other than Republic of Korea	Any	Any	14" 15" 20" 21" 29" Any Other size	1422 1953 1792 2282 4369 4369	per piece	INR
9	8540 11	Television Picture Tubes	Any country other than subject countries	Republic of Korea	Any	Any	14" 15" 20" 21" 29" Any Other size	1422 1953 1792 2282 4369 4369	per piece	INR
10	8540 11	Television Picture Tubes	China	China	Irigo Group Electronics Co. Ltd.	Irigo Group Electronics Co. Ltd.	14" 15" 21" Any Other size	959 1328 1766 4305	per piece	INR
11	8540 11	Television Picture Tubes	China	China	Irigo Display Devices Co. Ltd.	Irigo Display Devices Co. Ltd.	14" 15" 21" Any Other size	1294 1918 1670 4305	per piece	INR

## CHAPTER 85

## 3301 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
12	8540 11	Television Picture Tubes	China	China	Shenzhen Samsung SDI Co. Ltd.	Shenzhen Samsung SDI Co. Ltd.	14" 15" 21" 29" Any Other size	1294 1918 1933 4305 4305	per piece	INR
13	8540 11	Television Picture Tubes	China	China	LG Philips Shuguang Electronics Co. Ltd.	LG Philips Shuguang Electronics Co. Ltd.	14" 15" 21" Any Other size	1294 1918 1768 4305	per piece	INR
14	8540 11	Television Picture Tubes	China	China	Beijing Matsushita Color CRT Co. Ltd.	Beijing Matsushita Color CRT Co. Ltd.	14" 15" 21" Any Other size	979 1331 2145 4305	per piece	INR
15	8540 11	Television Picture Tubes	China	China	Other than combination in Serial No. 10 to 14		14" 15" 21" 29" Any Other size	1294 1918 2145 4305 4305	per piece	INR
16	8540 11	Television Picture Tubes	China	Any Country Other than China	Any	Any	14" 15" 21" 29" Any Other size	1294 1918 2145 4305 4305	per piece	INR
17	8540 11	Television Picture Tubes	Any Country Other than subject countries	China	Any	Any	14" 15" 21" 29" Any Other size	1294 1918 2145 4305 4305	per piece	INR
18	8540 11	Television Picture Tubes	Thailand	Thailand	Any	Any	14" 15" 20" 21" 29" Any Other size	1287 1536 1818 1997 3632 3632	per piece	INR
19	8540 11	Television Picture Tubes	Thailand	Any Country Other than Thailand	Any	Any	14" 15" 20" 21" 29"	1287 1536 1818 1997 3632	per piece	INR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
							Any Other size	3632		
20	8540 11	Television Picture Tubes	Any Country Other than subject countries	Thailand	Any	Any	14" 15" 20" 21" 29" Any Other size	1287 1536 1818 1997 3632 3632	per piece	INR

Explanation 1. - For the purpose of this notification, "Television Picture Tubes" means complete or incomplete thermionic, cold cathode or photo cathode valves and tubes such as vacuum or vapor or gas filled valves and tubes, mercury arc rectifying valves and tubes, also called cathode ray tubes, television camera tubes or cathode ray colour television picture tubes, or colour television picture tubes, or colour picture tubes etc. but does not include video and computer monitor cathode ray tubes.

Explanation 2. - For the purpose of this notification, if imports of bare tubes are reported, the benchmark, that is, the amount specified in column (9) of the Table, would be reduced by an amount as specified, namely, (i) in case of 14" tube, by Rs. 123/-, (ii) in case of 15" tube, by Rs. 149/-, (iii) in case of 20" tube, by Rs. 185/-, and (iv) in case of 21" tube, by Rs. 172/-.

Explanation 3. - For the purpose of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

**ANTI-DUMPING DUTY ON COMPACT FLUORESCENT LAMP (CFL) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notfn.No. 126 /2008-Cus., dt. 21.11.2008].**

Whereas, in the matter of import of Compact Fluorescent Lamps (CFL) with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down condition (hereinafter referred to as the subject goods), falling under heading 8539 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from China PR, Sri Lanka and Vietnam (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/1/2007-DGAD, dated the 12th March, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th March, 2008 has come to the conclusion that –

- a) the subject goods have been exported to India from the subject countries below its normal value;
- b) the domestic industry has suffered material injury;
- c) the injury has been caused by the dumped imports from the subject countries,

and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central

Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the countries as specified in the corresponding entry in column (5) and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount specified in the corresponding entry in column (9) and the landed value, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

**Duty Table**

<b>Sl. Heading No.</b>	<b>Description</b>	<b>Specifi- cation and Sub specifi- cation</b>	<b>Country of origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Amount</b>	<b>Unit of Measur- ement</b>	<b>Currency</b>	
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>	<b>(11)</b>
1.	8539	Compact Fluorescent Lamps*	Burner-Up to 10 watt	China	any	any	any	17.83	Per pc	INR
2.	-do-	-do-	Burner-11 to 20 watt	China	any	any	any	19.56	Per pc	INR
3.	-do-	-do-	Burner-21 to 26 watt	China	any	any	any	20.95	Per pc	INR
4.	-do-	-do-	Burner-Up to 10 watt	Any other than subject countries	China	any	any	17.83	Per pc	INR
5.	-do-	-do-	Burner-11 to 20 watt	Any other than subject countries	China	any	any	19.56	Per pc	INR
6.	-do-	-do-	Burner-21 to 26 watt	Any other than subject countries	China	any	any	20.95	Per pc	INR
7.	-do-	-do-	Finished lamp Without choke- 11 to 20 watt	China	China	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	43.12	Per pc	INR
8.	-do-	-do-	Finished lamp Without choke up to 26 watts	China	any	Any combination of producer exporter other than at Sl no. 7		43.12 and	Per pc	INR
9.	-do-	-do-	Finished lamp Without	Any other than	China	any	any	43.12	Per pc	INR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
			choke up to 26 watts	subject countries						
10.	-do-	-do-	Finished lamp With choke-up to 10 watt	China	China	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	54.67	Per pc	INR
11.	-do-	-do-	Finished lamp With choke- up to 10 watt	China	China	Osram China Lighting Co. Ltd.	Osram China Lighting Co. Ltd.	58.07	Per pc	INR
12.	-do-	-do~	Finished lamp With choke- up to 10 watt	China	any	Any combination of producer and exporter other than at SI no. 10 and SI no. 11		58.86	Per pc	INR
13.	-do-	-do-	Finished lamp With choke- upto 10 watt	Any other than subject countries	China	any	any	58.86	Per pc	INR
14.	-do-	-do-	Finished lamp With choke- 11 to 20 watt	China	China	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	61.17	Per pc	INR
15.	-do-	-do-	Finished lamp With choke- 11 to 20 watt	China	China	Osram China Lighting Co. Ltd.	Osram China Lighting Co. Ltd.	66.96	Per pc	INR
16.	-do-	-do-	Finished lamp With choke- 11 to 20 watt	China	any	Any combination of producer and exporter other than at SI no. 14 and SI no. 15		66.96	Per pc	INR
17.	-do-	-do-	Finished lamp With choke- 11 to 20 watt	Any other than subject countries	China	any	any	66.96	Per pc	INR
18.	-do-	-do-	Finished lamp With choke 21 to 26 watt	China	China	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	88.52	Per pc	INR
19.	-do-	-do-	Finished lamp With choke 21 to 26 watt	China	any	Any combination of producer and exporter other than at SI no. 18		88.52	Per pc	INR
20.	-do-	-do-	Finished lamp With choke 21 to 26 watt	Any other than subject countries	China	any	any	88.52	Per pc	INR
21.	-do-	-do-	Burners	Vietnam	Vietnam	any	any	19.15	Per pc	INR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
22.	-do-	-do-	up to 26 watts Burners up to 26 watts	Any other than subject countries	Vietnam	any	any	19.15	Per pc	INR
23.	-do-	-do-	Finished lamp Without choke Up to 26 watt	Vietnam	Vietnam	any	any	21.86	Per pc	INR
24.	-do-	-do-	Finished lamp Without choke Up to 26 watt	Any other than subject countries	Vietnam	any	any	21.86	Per pc	INR
25.	-do-	-do-	Finished lamp With choke Up to 26 watt	Vietnam	Vietnam	any	any	72.16	Per pc	INR
26.	-do-	-do-	Finished lamp With choke Up to 26 watt	Any other than subject countries	Vietnam	any	any	72.16	Per pc	INR

\* Scope of the product subject to duty is Compact Fluorescent Lamps with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down conditions, including unassembled Compact Fluorescent Lamps without ballast or choke or control gear, sealed tubular shell with or without lamp base. Finished compact fluorescent lamps are:

- (i) integrated type with built in ballast or control gears or choke and
- (ii) integrated type without built in control gears or ballast or choke.

*Explanation:* For the purpose of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

**ANTI-DUMPING DUTY ON DIGITAL VERSATILE DISCS RECORDABLE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notfn.No. 8/09-Cus., dt. 22.1.2009 as amended by 19/13].**

Whereas, in the matter of import of digital versatile discs-recordable generally known as DVD-R and DVD-RW, (hereinafter referred to as the subject goods), falling under heading 8523 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from the People's Republic of China, Hong Kong and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/17/2007-DGAD dated the 16th June, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th June, 2008, had come to the conclusion that,

-

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 89/2008-Customs, dated the 23rd July, 2008, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* number G.S.R. 551(E), dated the 23rd July, 2008;

And whereas, the designated authority, *vide* its final findings *vide* notification No. 14/17/2007-DGAD dated the 19th November, 2008, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 19th November, 2008, has come to the conclusion that, -

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from the subject countries;

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4) of the said Table, and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

S. No.	Heading	Des- cription of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of Measure- ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8523	Digital Versatile Disc Recordable (See note below)	China PR	China PR	Any	Any	68.11	Per1000 pieces	USD
2	Do	Do	China PR	Any country other	Any	Any	68.11	Do	Do



(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3	Do	Do	Any country other than subject countries	than China PR China PR	Any	Any	68.11	Do	Do
4	Do	Do	Hong Kong	Hong Kong	Any	Any	66.72	Do	Do
5	Do	Do	Hong Kong	Any country other than Hong Kong	Any	Any	66.72	Do	Do
6	Do	Do	Any country other than subject countries	Hong Kong	Any	Any	66.72	Do	Do
7	Do	Do	Chinese Taipei	Chinese Taipei	Any	Any	65.63	Do	Do
8	Do	Do	Chinese Taipei	Any country other than Chinese Taipei	Any	Any	65.63	Do	Do
9	Do	Do	Any country other than subject countries	Chinese Taipei	Any	Any	65.63	Do	Do

Note. - The product under consideration is digital versatile disc recordable of all kinds. Such product includes DVD-R, DVD+R, DVD-RW and DVD+RW

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, and shall be payable in Indian currency.

3. Notwithstanding anything contained hereinabove, this notification shall remain in force up to and inclusive of the 22 nd day of July, 2014.

*Explanation.* - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said

Customs Act.

**ANTI-DUMPING DUTY ON CATHODE RAY COLOUR TELEVISION ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notfn.No. 31/09-Cus., dt. 27.3.2009].**

Whereas, in the matter of import of Cathode Ray Colour Television Picture Tubes (hereinafter referred to as the subject goods), falling under sub-heading 8540 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, Indonesia (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/15/2008-DGAD, dated the 30th December, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th December, 2008, has come to the conclusion that—

- a) the subject goods have been exported to India from the subject country below its normal value;
- b) the domestic industry has suffered material injury;
- c) the injury has been caused by the dumped imports from the subject country,

and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (8), originating in the country as specified in the corresponding entry in column (4) and produced by the producer as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount specified in the corresponding entry in column (9) and the landed value, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

**Table**

Sl. No.	Sub-heading	Description of goods	Country of origin	Country of Export	Producer	Exporter	Specification in inches	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	14"	19.63	Per piece	US\$
2	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	14"	19.69	Per piece	US\$
3	8540 11	Colour Television	Any	Indonesia	Any	Any	14"	19.69	Per piece	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4	8540 11	Picture Tubes Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	20"	32.61	Per piece	US\$
5	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	20"	32.70	Per piece	US\$
6	8540 11	Colour Television Picture Tubes	Any	Indonesia	Any	Any	20"	32.70	Per piece	US\$
7	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	21"	39.16	Per piece	US\$
8	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	21"	47.42	Per piece	US\$
9	8540 11	Colour Television Picture Tubes	Any	Indonesia	Any	Any	21"	47.42	Per piece	US\$
10	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	15"	30.59	Per piece	US\$
11	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	15"	30.65	Per piece	US\$
12	8540 11	Colour Television Picture Tubes	Any	Indonesia	Any	Any	15"	30.65	Per piece	US\$
13	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	29"	102.54	Per piece	US\$
14	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	29"	110.81	Per piece	US\$
15	8540 11	Colour Television Picture Tubes	Any	Indonesia	Any	Any	29"	110.81	Per piece	US\$

**Note:** - For the purpose of this notification, -

(a) "Colour television picture tubes" means 'complete or incomplete cathode ray colour television picture tubes' more elaborately described as 'thermionic, cold cathode or photo cathode valves and tubes such

as vacuum or vapor or gas filled valves and tubes, mercury arc rectifying valves and tubes, also called cathode ray tubes, television camera tubes or cathode ray colour television picture tubes, or colour television picture tubes, or colour picture tubes but does not include video and computer monitor cathode ray tubes;

(b) "Landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975.

(c) "Rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON CATHODE RAY COLOUR TELEVISION ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**Notfn.No. 50/09-Cus., dt. 15.5..2009 as amended by 99/10.**

Whereas, in the matter of import of Cathode Ray Colour Television Picture Tubes (hereinafter referred to as the subject goods), falling under sub-heading 8540 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from Malaysia, Thailand, China PR and Korea RP (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/8/2007-DGAD, dated the 7th May, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th May, 2008, had come to the conclusion that—

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from the subject countries,

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 90/2008-Customs, dated the 24th July, 2008, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* number G.S.R. 556(E), dated the 24th July, 2008;

And whereas, the designated authority, in its final findings vide notification No. 14/8/2007-DGAD, dated the 17th February, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 17th February, 2009, has come to the conclusion that -

- (a) Imports originating in the subject country are taking place at dumped prices and the same have caused material injury to the domestic industry;
- (b) Decline in market share of domestic industry as a consequence of increase in market share of subject imports from the subject country prevented the domestic industry from increasing their sales commensurate to growth in demand;
- (c) Significant price-undercutting and substantial increase in the volume of dumped imports adversely affected the performance of the domestic industry in terms of profits, cash flow, and return on investment;
- (d) Significant increase in volume of dumped imports from the subject country (both in absolute terms as well as in relation to the share in demand) has resulted in significant decline in market share of the domestic industry;

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating

in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (8), originating in the countries as specified in the corresponding entry in column (4) and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount specified in the corresponding entry in column (9) and the landed value, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

**Table**

Sl. No.	Sub-heading	Description of goods	Country of origin	Country of export	Producer	Exporter	Specification in Inches	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8540 11	Television Picture Tubes (Detailed description given below)	Malaysia	Malaysia	Chunghwa Picture Tubes (M) Sdn. Bhd	Chunghwa Picture Tubes (M) Sdn. Bhd	14" 15" 20" 21" 29" Any Other size	21.77 30.56 33.28 40.42 81.68 87.19	per piece	USD
2	8540 11	-do-	Malaysia	Malaysia	Samsung SDI (Malaysia) Berhad	Samsung SDI (Malaysia) Berhad	14" 15" 20" 21" Any Other size	20.88 31.06 34.68 38.68 87.19	per piece	USD
3	8540 11	-do-	Malaysia	Malaysia	Other than combination in Serial No. 1 & 2		14" 15" 20" 21" 29" Any Other size	25.81 36.44 40.00 42.92 87.19 87.19	per piece	USD
4	8540 11	-do-	Malaysia	Any country other than Malaysia	Any	Any	14" 15" 20" 21" 29" Any Other size	25.81 36.44 40.00 42.92 87.19 87.19	per piece	USD
5	8540 11	-do-	Any country other than	Malaysia	Any	Any	14" 15" 20" 21"	25.81 36.44 40.00 42.92	per piece	USD

## CHAPTER 85

## 3312 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
			subject countries				29"	87.19		
							Any Other size	87.19		
6	8540 11	-do-	Republic of Korea	Republic of Korea	M/s. Meridian Solar & Display Company Ltd.	M/s. Meridian Solar & Display Company Ltd. or /and M/s. LG International (S'Pore) Pte. Limited, Singapore	14" 15" 21" 29" Any Other size	31.75 32.32 40.66 86.11 97.53	per piece	USD
7	8540 11	-do-	Republic of Korea	Republic of Korea	Other than in Serial No.6	combination 15"	14" 43.60 21" 29" Any Other size	31.75 50.95 97.53 97.53	per piece	USD
8	8540 11	-do-	Republic of Korea	Any country other than Republic of Korea	Any	Any	14" 15" 21" 29" Any Other size	31.75 43.60 50.95 97.53 97.53	per piece	USD
9	8540 11	-do-	Any country other than subject countries	Republic of Korea	Any	Any	14" 15" 21" 29" Any Other size	31.75 43.60 50.95 97.53 97.53	per piece	USD
10	8540 11	-do-	China	China	Irico Display Devices Co. Ltd.	Irico Display Devices Co. Ltd.	14" 15" 21" Any Other size	21.72 34.31 46.03 96.51	per piece	USD
11	8540 11	-do-	China	China	Shenzhen Samsung SDI Co. Ltd.	Samsung SDI (Hong Kong). Limited	21" 29" Any Other size	43.55 96.51 96.51	per piece	USD
12	8540 11	-do-	China	China	Thompson Guangdong Display Company Limited (TGDC Guangdong Display Company Limited)	Thompson Guangdong Display Company Limited (TGDC Guangdong Display Company Limited)	21" 29" Any Other size	45.26 73.55 96.51	per piece	USD

## CHAPTER 85

## 3313 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
13	8540 11	-do-	China	China	Beijing Matsushita Color CRT Co. Ltd.	Beijing Matsushita Color CRT Co. Ltd.	14" 15" Any Other size	21.46 29.32 96.51	per piece	USD
14	8540 11	-do-	China	Singapore	Beijing Matsushita Color CRT Co. Ltd.	Panasonic Industrial Asia Pte Ltd. Singapore	14" Any Other size	21.36 96.51	per piece	USD
15	8540 11	-do-	China	China	Other than combination in Serial No. 10 to 14		14" 15" 21" 29" Any Other size	28.88 42.81 47.89 96.51 96.51	per piece	USD
16	8540 11	-do-	China	Any country other than China	Any	Any	14" 15" 21" 29" Any Other size	28.88 42.81 47.89 96.51 96.51	per piece	USD
17	8540 11	-do-	Any country other than subject countries	China	Any	Any	14" 15" 21" 29" Any Other size	28.88 42.81 47.89 96.51 96.51	per piece	USD
18	8540 11	-do-	Thailand	Thailand	Any	Any	14" 15" 20" 21" 29" Any Other size	28.73 34.28 40.59 44.58 81.08 81.08	per piece	USD
19	8540 11	-do-	Thailand	Any country Other than Thailand	Any	Any	14" 15" 20" 21" 29" Any Other size	28.73 34.28 40.59 44.58 81.08 81.08	per piece	USD
20	8540 11	-do-	Any country other than subject countries	Thailand	Any	Any	14" 15" 20" 21" 29" Any Other size	28.73 34.28 40.59 44.58 81.08 81.08	per piece	USD

*Explanation.* - For the purposes of this notification, -

(a) "television picture tubes" means complete or incomplete thermionic, cold cathode or photo cathode valves and tubes such as vacuum or vapor or gas filled valves and tubes, mercury arc rectifying valves and

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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tubes, also called cathode ray tubes, television camera tubes or cathode ray colour television picture tubes, or colour television picture tubes, or colour picture tubes etc. but does not include video and computer monitor cathode ray tubes.

(b) if imports of bare tubes are reported, the benchmark, that is, the amount specified in column (9) of the Table, would be reduced by an amount as specified, namely, (i) US\$ 2.75 for 14", (ii) US \$ 3.33 for 15" (iii) US \$ 4.13 for 20" (iv) US \$ 3.84 for 21".

(c) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

(d) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

(e) the anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, 24th July, 2008, and shall be payable in Indian currency.

**ANTI-DUMPING DUTY ON COMPACT FLUORSECENT LAMPS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES: [Notfn.No. 55/09-Cus., dt. 26.5.2009 as amended by 2/14].**

Whereas, in the matter of import of Compact Fluorescent Lamps (CFL) with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down condition (hereinafter referred to as the subject goods), falling under heading 8539 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from China PR, Sri Lanka and Vietnam (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/1/2007-DGAD, dated the 12th March, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th March, 2008 had come to the conclusion that —

- (a) the subject goods had been exported to India from the subject countries below their normal value;
- (b) the domestic industry had suffered material injury;
- (c) injury had been caused by the dumped imports from the subject countries,

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 126/2008-Customs, dated the 21st November, 2008, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* number G.S.R. 815(E), dated the 21st November, 2008;

And whereas, the designated authority, in its final findings vide notification No. F. No. 14/1/2007-DGAD, dated the 27th February, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 27th February, 2009, has come to the conclusion that -

- a) imports originating in China PR and Vietnam are taking place at dumped prices and the same have caused material injury to the domestic industry;
- b) subject goods exported from the subject countries are at prices below their normal values, non injurious price of the domestic industry and the net sales realization of the subject goods;



c) significant price undercutting and substantial increase in the volume of dumped imports adversely affected the performance of the domestic industry in terms of profits, cash flow, return on investment etc; and

d) significant increase in volume of dumped imports from the subject country has resulted in decline in market share of the domestic industry;

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount specified in the corresponding entry in column (9) and the landed value, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Heading	Description	Specification and Sub specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	8539	Compact Fluorescent Lamps*	Burner-Up to 10 watt	China PR	China PR	Foshan Electrical and Lighting Co. Ltd.	Foshan Electrical and Lighting Co. Ltd.	0.364	Per pc	USD
2.	-do-	-do-	Burner-11 to 20 watt	China PR	China PR	Foshan Electrical and Lighting Co. Ltd.	Foshan Electrical and Lighting Co. Ltd.	0.397	Per pc	USD
3.	-do-	-do-	Burner-21 to 26 watt	China PR	China PR	Foshan Electrical and Lighting Co. Ltd.	Foshan Electrical and Lighting Co. Ltd.	0.449	Per pc	USD
4.	-do-	-do-	Burner-Up to 10 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.1		0.389	Per pc	USD
5.	-do-	-do-	Burner-11 to 20 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.2		0.457	Per pc	USD

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## 3316 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
6.	-do-	-do-	Burner-21 to 26 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.3		0.500	Per pc	USD
7.	-do-	-do-	Burner-Up to 10 watt	Any other than subject countries	China PR	Any	Any	0.389	Per pc	USD
8.	-do-	-do-	Burner-11 to 20 watt	Any other than subject countries	China PR	Any	Any	0.457	Per pc	USD
9.	-do-	-do-	Burner-21 to 26 watt	Any other than subject countries	China PR	Any	Any	0.500	Per pc	USD
10.	-do-	-do-	Finished lamp Without choke 11 to 20 watt	China PR	China PR	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	0.992	Per pc	USD
11.	-do-	-do-	Finished lamp Without choke 11 to 20 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.10		1.068	Per pc	USD
12.	-do-	-do-	Finished lamp Without choke 21 to 26 watt	China PR	China PR	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	1.622	Per pc	USD
13.	-do-	-do-	Finished lamp Without choke 21 to 26 watt	China PR	China PR	Any combination of producer and exporter other than at Sl. no.12		1.658	Per pc	USD
14.	-do-	-do-	Finished lamp Without choke 11 to 20 watt	China PR	China PR	Any combination of producer and exporter other than at Sl. no.10		1.068	Per pc	USD
15.	-do-	-do-	Finished lamp Without choke 21 to 26 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.12		1.658	Per pc	USD
16.	-do-	-do-	Finished lamp Without choke 11 to 20 watt	Any other than subject countries	China PR	Any	Any	1.068	Per pc	USD
17.	-do-	-do-	Finished lamp Without	Any other than	China PR	Any	Any	1.658	Per pc	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
18.	-do-	-do-	choke 21 to 26 watt Finished lamp With choke-up to 10 watt	subject countries China PR	China PR	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	1.063	Per pc	USD
19.	-do-	-do-	Finished lamp With choke-up to 10 watt	China PR	China PR	Osram China Lighting Co. Ltd.	Osram China Lighting Co. Ltd.	1.131	Per pc	USD
20.	-do-	-do-	Finished lamp With choke-up to 10 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.18 and Sl. no.19		1.501	Per pc	USD
21.	-do-	-do-	Finished lamp With choke-up to 10 watt	Any other than subject countries	China PR	Any	Any	1.501	Per pc	USD
22.	-do-	-do-	Finished lamp With choke-11 to 20 watt	China PR	China PR	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	1.251	Per pc	USD
23.	-do-	-do-	Finished lamp With choke-11 to 21 watt	China PR	China PR	Osram China Lighting Co. Ltd.	Osram China Lighting Co. Ltd.	1.316	Per pc	USD
24.	-do-	-do-	Finished lamp Without choke- 11 to 20 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.22 and Sl. no.23		1.628	Per pc	USD
25.	-do-	-do-	Finished lamp Without choke- 11 to 20 watt	Any other than subject countries	China PR	Any	Any	1.628	Per pc	USD
26.	-do-	-do-	Finished lamp With choke-21 to 26 watt	China PR	China PR	Philips & Yaming Lighting Co. Ltd.	Philips & Yaming Lighting Co. Ltd.	1.880	Per pc	USD
27.	-do-	-do-	Finished lamp Without choke- 21 to 26 watt	China PR	Any	Any combination of producer and exporter other than at Sl. no.26		1.908	Per pc	USD
28.	-do-	-do-	Finished lamp Without	Any other than	China PR	Any	Any	1.908	Per pc	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
29.	-do-	-do-	choke- 21 to 26 watt Burners up to 26 watts	subject countries Vietnam	Any	Any	Any	0.452	Per pc	USD
30.	-do-	-do-	Burners up to 26 watts	Any other than subject countries	Vietnam	Any	Any	0.452	Per pc	USD
31.	-do-	-do-	Finished lamp Without choke UP to 26 watt	Vietnam	Any	Any	Any	0.479	Per pc	USD
32.	-do-	-do-	Finished lamp Without choke Up to 26 watt	Any other than subject countries	Vietnam	Any	Any	0.479	Per pc	USD
33.	-do-	-do-	Finished lamp Without choke UP to 26 watt	Vietnam	Any	Any	Any	1.582	Per pc	USD
34.	-do-	-do-	Finished lamp Without choke Up to 26 watt	Any other than subject countries	Vietnam	Any	Any	1.582	Per pc	USD

*Explanation.* - For the purposes of this notification, -

(a) Scope of the product subject to duty is Compact Fluorescent Lamps with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down conditions, including unassembled Compact Fluorescent Lamps without ballast or choke or control gear, sealed tubular shell with or without lamp base. Finished compact fluorescent lamps are:

- (i) integrated type with built in ballast or control gears or choke and
- (ii) integrated type without built in control gears or ballast or choke.

(b) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act.

(c) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

(d) the anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, 21st November, 2008, and shall be payable in Indian currency.

2. Notwithstanding anything contained hereinabove, the anti-dumping duty imposed against serial numbers 1 to 28 of the TABLE above shall remain in force up to and inclusive of the 20th day of November, 2014.

**ANTI-DUMPING DUTY ON COMPACT DISCS-RECORDABLE (CD-Rs) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:****[NOTFN. No.58/09-Cus., DATED 5.6.2009.]**

Whereas, in the matter of import of Compact Discs-Recordable (CD-Rs, hereinafter referred to as the subject goods), falling under sub-heading 8523 40 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from Iran, Malaysia, Korea ROK, Thailand, United Arab Emirates and Vietnam (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/9/2007-DGAD dated the 13th December, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 17th December, 2007, had come to the conclusion that-

- a) the subject goods had been exported to India from the subject countries below its normal value;
- b) the domestic industry had suffered material injury;
- c) the injury had been caused by the dumped imports from the subject countries.

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 34/2008-Customs, dated the 13th March, 2008, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* number G.S.R. 179(E), dated the 13th March, 2008;

And whereas, the designated authority, in its final findings vide notification No. 14/9/2007-DGAD, dated the 6th March, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 9th March, 2009, has come to the conclusion that -

- a) the subject goods have been exported to India from the subject countries below its normal value;
- b) the domestic industry has suffered material injury;
- c) the injury has been caused by the dumped imports from subject countries

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4) of the said Table, and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

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## 3320 ANTI-DUMPING DUTY NOTIFICATIONS

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Thailand	Thailand	M/s Panstar Electronics Co. Ltd.	M/s Panstar Electronics Co. Ltd.	17.52	Per 1000 pieces	US\$
2	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Thailand	Thailand	Any combination of producer and exporter other than at S. No. 1		17.52	Per 1000 pieces	US\$
3	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Thailand	Any country other than Thailand	Any	Any	17.52	Per 1000 pieces	US\$
4	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Any country other than subject Thailand	Thailand	Any	Any	17.52	Per 1000 pieces	US\$
5	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Vietnam	Vietnam	M/s Ritek Vietnam Co. Ltd.	M/s Ritek Vietnam Co. Ltd.	46.94	Per 1000 pieces	US\$
6	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Vietnam	Vietnam	Any combination of producer and exporter other than at S. No.5		46.94	Per 1000 pieces	US\$
7	8523 40	Compact Disc Recordable	Vietnam	Any country other	Any	Any	46.94	Per 1000 pieces	US\$

## CHAPTER 85

## 3321 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		(CD-R) Write once read many times		than Vietnam					
8	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Any country other than subject countries	Vietnam	Any	Any	46.94	Per 1000 pieces	US\$
9	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Korea ROK	Korea ROK	Any	Any	53.38	Per 1000 pieces	US\$
10	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Korea ROK	Any country other than Korea ROK	Any	Any	53.38	Per 1000 pieces	US\$
11	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Any country other than subject countries	Korea ROK	Any	Any	53.38	Per 1000 pieces	US\$
12	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Iran	Iran	Any	Any	51.92	Per 1000 pieces	US\$
13	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Iran	Any country other than Iran	Any	Any	51.92	Per 1000 pieces	US\$
14	8523 40	Compact Disc	Any country	Iran	Any	Any	51.92	Per 1000 pieces	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
15	8523 40	Recordable (CD-R) Write once read many times Compact Disc Recordable (CD-R) Write once read many times	other than subject countries Malaysia	Malaysia	Any	Any	45.11	Per 1000 pieces	US\$
16	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Malaysia	Any country other than Malaysia	Any	Any	45.11	Per 1000 pieces	US\$
17	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Any country other than subject Countries	Malaysia	Any	Any	45.11	Per 1000 pieces	US\$
18	8523 40	Compact Disc Recordable (CD-R) Write once read many times	United Arab Emirates	United Arab Emirates	Any	Any	63.84	Per 1000 pieces	US\$
19	8523 40	Compact Disc Recordable (CD-R) Write once read many times	United Arab Emirates	Any country other than United Arab Emirates	Any	Any	63.84	Per 1000 pieces	US\$
20	8523 40	Compact Disc Recordable (CD-R) Write once read many times	Any country other than subject countries	United Arab Emirates	Any	Any	63.84	Per 1000 pieces	US\$



(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, 13th March, 2008, and shall be payable in Indian currency.

*Explanation.* - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SYNCHRONOUS DIGITAL HIERARCHY TRANSMISSION EQUIPMENT ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[NOTFN. No.132/09-Cus., DATED 8.12.2009.]**

Whereas, in the matter of import of all kinds of Synchronous Digital Hierarchy Transmission Equipment (hereinafter referred to as the subject goods), falling under sub-heading 8517 62 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, People's Republic of China (China PR) and Israel (hereinafter referred to as the subject countries), the designated authority, in its preliminary findings vide notification No. 14/2/2009-DGAD, dated the 7th September, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th September, 2009, has come to the conclusion that—

- i) the subject goods have entered the Indian market from the subject countries at prices less than their normal values in the domestic markets of the exporting countries;
- ii) the dumping margins of the subject goods imported from the subject countries are substantial and above de minimis;
- iii) the domestic industry has suffered material injury and the injury has been caused to the domestic industry both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject countries,

and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4) and produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (8) of the said Table.

**Table**

## CHAPTER 85

## 3324 ANTI-DUMPING DUTY NOTIFICATIONS

Sl. No.	Sub-heading	Description	Country of origin	Country of export	Producer	Exporter	Amount	Unit measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	8517 62	Complete Synchronous Digital Hierarchy (SDH) equipment including in CKD / SKD and including its parts and components which have a dedicated use for the equipment	China PR	China PR	M/S Fibrehome Telecommunication Technologies Ltd.	M/S Fibrehome Telecommunication Technologies Ltd.	236%	% of CIF Value of Imports
2	-do-	-do-	China PR	China PR	Alcatel-Lucent Shanghai Bell Co. Ltd.	Alcatel-Lucent Shanghai Bell Co. Ltd.	29%	% of CIF Value of Imports
3	-do-	-do-	China	China PR	M/S PR	M/S Huawei Techno-	50% Huawei Techno-	% of CIF Value of Im-
		ports				logies Co., Ltd.	logies Co., Ltd.	
4	-do-	-do-	China	China PR	Any other PR	Any combination than as at Sl. 1, 2 and 3 above	236%	% of CIF Value of Imports
5	-do-	-do-	China	Israel PR	M/S	M/S Hangzhou ECI	93% ECI Telecom	% of CIF Value of Im-Telecomm-
		ports Ltd.,				unication Co. Ltd	Israel	
6	-do-	-do-	China	Israel PR	Any other	Any combination than as at Sl. No. 5, above	236%	% of CIF Value of Imports
7	-do-	-do-	China	Any PR	Any	Any	236%	% of CIF Value of Imports
8	-do-	-do-	Any	China other than Israel	Any PR`	Any	236%	% of CIF Value of Imports
9	-do-	-do-	Israel	Israel	M/S	M/S ECI Telecomm-	Nil ECI Telecom	% of CIF Value of Im-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
								ports Ltd., unication
10	-do-	-do-	Israel	Israel	Any other	Any combination than as at Sl. No. 9 above	Israel 37%	% of CIF Value of Imports
11	-do-	-do-	Israel	Any	Any	Any	37%	% of CIF Value of Imports
12	-do-	-do-	Any	Israel other than  China PR	Any	Any	37%	% of CIF Value of Imports

Note.- For the purposes of this notification, "CIF value" means assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

**ANTI-DUMPING DUTY ON CATHODE RAY COLOUR TELEVISION PICTURE TUBES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[NOTFN. No.135/09-CUS., DATED 9.12.2009.]**

Whereas, in the matter of import of Cathode Ray Colour Television Picture Tubes (hereinafter referred to as the subject goods), falling under sub-heading 8540 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, Indonesia (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/15/2008-DGAD, dated the 30th December, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th December, 2008, has come to the conclusion that—

- a) the subject goods have been exported to India from the subject country below its normal value;
- b) the domestic industry has suffered material injury;
- c) the injury has been caused by the dumped imports from the subject country,

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 31/2009-Customs, dated the 27th March, 2009, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, *vide* number G.S.R. 215(E), dated the 27th March, 2009;

And whereas, the designated authority, in its final findings vide notification No. 14/15/2008-DGAD, dated the 10th September, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 11th September, 2009, has come to the conclusion that –

- i. imports originating in the subject country are taking place at dumped prices and the same have caused material injury to the domestic industry;
- ii. subject goods exported from the subject country are at prices below their normal values, non injuri-

ous price of the domestic industry and have caused injury to the domestic industry;

iii. decline in market share of domestic industry as a consequence of increase in market share of subject imports from the subject country prevented the domestic industry from increasing their sales commensurate to growth in demand;

iv. significant price-undercutting and substantial increase in the volume of dumped imports adversely affected the performance of the domestic industry in terms of profits, cash flow, and return on investment; and

v. significant increase in volume of dumped imports from the subject country (both in absolute terms as well as in relation to the share in demand) has resulted in significant decline in market share of the domestic industry;

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 31/2009-Customs, dated the 27th March, 2009, vide G.S.R. 215(E), dated the 27th March, 2009, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (8), originating in the country as specified in the corresponding entry in column (4) and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the difference between the amount specified in the corresponding entry in column (9) and the landed value, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

**Table**

<b>Sl. No.</b>	<b>Sub heading</b>	<b>Description of goods</b>	<b>Country of origin</b>	<b>Country of export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Specification in inches</b>	<b>Duty Amount</b>	<b>Unit measurement</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>	<b>(11)</b>
1.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	14"	21.76	Per Pc	US \$
2.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	14"	21.76	Per Pc	US \$
3.	8540 11	Colour Television Picture Tubes	Any other than Korea	Indonesia	Any	Any	14"	21.76	Per Pc.	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4.	8540 11	Colour Television Picture Tubes	RP, China PR, Malaysia and Thailand Indonesia	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Any	Any	14"	21.76	Per Pc.	US\$
5.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	20"	32.16	Per Pc.	US\$
6.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	20"	32.16	Per Pc.	US\$
7.	8540 11	Colour Television Picture Tubes	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Indonesia	Any	Any	20"	32.16	Per Pc.	US\$
8.	8540 11	Colour Television Picture Tubes	Indonesia	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Any	Any	20"	32.16	Per Pc.	US\$
9.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	PT LP Displays Indonesia	PT LP Displays Indonesia	21"	36.99	Per Pc.	US\$
10.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any other	Any other	21"	42.93	Per Pc.	US\$
11.	8540 11	Colour Television Picture Tubes	Any other than Korea	Indonesia	Any	Any	21"	42.93	Per Pc.	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
12.	8540 11	Colour Television Picture Tubes	RP, China PR, Malaysia and Thailand Indonesia	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Any	Any	21"	42.93	Per Pc.	US\$
13.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any	Any	15"	31.38	Per Pc.	US\$
14.	8540 11	Colour Television Picture Tubes	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Indonesia	Any	Any	15"	31.38	Per Pc.	US\$
15.	8540 11	Colour Television Picture Tubes	Indonesia	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Any	Any	15"	31.38	Per Pc.	US\$
16.	8540 11	Colour Television Picture Tubes	Indonesia	Indonesia	Any	Any	29"	92.06	Per Pc.	US \$
17.	8540 11	Colour Television Picture Tubes	Any other than Korea RP, China PR, Malaysia and Thailand Indonesia	Indonesia	Any	Any	29"	92.06	Per Pc.	US\$
18.	8540 11	Colour Television	Indonesia	Any other	Any	Any	29"	92.06	Per Pc.	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Picture Tubes		than Korea RP, China PR, Malaysia and Thailand						

*Explanation.* - For the purposes of this notification, -

- (a) "colour television picture tubes" means complete or incomplete thermionic, cold cathode or photo cathode valves and tubes such as vacuum or vapor or gas filled valves and tubes, mercury arc rectifying valves and tubes, also called cathode ray tubes, television camera tubes or cathode ray colour television picture tubes, or colour television picture tubes, or colour picture tubes etc. but does not include video and computer monitor cathode ray tubes.
- (b) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.
- (c) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.
- (d) the anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, 27th March, 2009, and shall be payable in Indian currency.

**ANTI-DUMPING DUTY ON CATHODE RAY COLOUR TELEVISION PICTURE TUBES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[NOTFN. No.144/09-CUS., DATED 23.12.2009.]**

Whereas, in the matter of import of Cathode Ray Colour Television Picture Tubes (hereinafter referred to as the subject goods), falling under sub-heading 8540 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from Malaysia, Thailand, China PR and Korea RP (hereinafter referred to as the subject countries), the designated authority, in its final findings vide notification No. 14/8/2007-DGAD, dated the 17th February, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 17th February, 2009, had come to the conclusion that -

- (a) imports originating in the subject country are taking place at dumped prices and the same have caused material injury to the domestic industry;
- (b) decline in market share of domestic industry as a consequence of increase in market share of subject imports from the subject country prevented the domestic industry from increasing their sales commensurate to growth in demand;
- (c) significant price-undercutting and substantial increase in the volume of dumped imports adversely affected the performance of the domestic industry in terms of profits, cash flow, and return on investment;

- (d) significant increase in volume of dumped imports from the subject country (both in absolute terms as well as in relation to the share in demand) has resulted in significant decline in market share of the domestic industry;

and had recommended imposition of anti-dumping duty, on all imports of the subject goods, originating in or exported from the subject countries;

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on cathode ray colour television picture tubes originating in, or exported from the subject countries and imported into India vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 50/2009-Customs, dated the 15th May, 2009, published in Part II, Section 3, Sub-Section (i) of the Gazette of India, Extraordinary, G.S.R. 337(E) dated the 15th May, 2009;

And whereas M/s Meridian Solar & Display Company Ltd. producer / exporter from Korea RP have requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in respect of exports made by them, and the designated authority, vide new shipper review notification No. 15/10/2009-DGAD dated the 13th November, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th November, 2009 has recommended provisional assessment of all exports of cathode ray colour television picture tubes made by the said M/s Meridian Solar & Display Company Ltd. producer/exporter from Korea RP till the completion of the said review;

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid recommendation of the designated authority, hereby orders that pending the outcome of the said review by the designated authority, export of compact cathode ray colour television picture tubes, falling under sub-heading 8540 11 of the First Schedule to the said Customs Tariff Act, by M/s Meridian Solar & Display Company Ltd. producer/exporter from Korea RP, when imported into India, shall be subjected to provisional assessment till the review is completed.

2. The provisional assessment may be subject to such security or guarantee as the Assistant Commissioner of Customs or Deputy Commissioner of Customs, as the case may be, deems fit for payment of the deficiency, if any, in case a definitive anti dumping duty is imposed retrospectively, on completion of investigation by the designated authority.

3. In case of recommendation of anti-dumping duty after completion of the said review by the designated authority, the importer shall be liable to pay the amount of such anti-dumping duty recommended on review and imposed on all imports of cathode ray colour television picture tubes into India, exported by M/s Meridian Solar & Display Company Ltd. producer/ exporter from Korea RP, when imported into India, from the date of initiation of the said review.

Explanation:- For the purposes of this notification, "Television picture tubes means complete or incomplete thermionic, cold cathode or photo cathode valves and tubes such as vacuum or vapor or gas filled valves and tubes, mercury arc rectifying valves and tubes, also called cathode ray tubes, television camera tubes or cathode ray colour television picture tubes, or colour television picture tubes, or colour picture tubes etc. but does not include video and computer monitor cathode ray tubes".



**ANTI DUMPING DUTY ON RECORDABLE DIGITAL VERSATILE DISC (DVD) ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.****[NOTFN. NO. 48/10-CUS., DT. 12-4-2010]**

Whereas, in the matter of import of Recordable Digital Versatile Disc [DVD] of all kinds (hereinafter referred as the subject goods), falling under Heading 8523 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in, or exported from the Malaysia, Thailand and Vietnam, (hereinafter referred to as the subject countries) into India, the Designated Authority, in its preliminary findings vide notification No. 14/16/2009-DGAD dated the 13th November, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th November, 2009, has come to the conclusion that—

- a) the subject goods have been exported to India from the subject countries below its normal value;
  - b) the domestic industry has suffered material injury;
  - c) the injury has been caused by the dumped imports from subject countries;
- and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the said Heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

<b>S. No.</b>	<b>Heading No.</b>	<b>Des-cription of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Amount</b>	<b>Unit of measurement</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>
1	8523	*Digital Versatile Disc Recordable	Vietnam	Vietnam	M/s Ritek Vietnam Co. Ltd	M/s Ritek Vietnam Co. Ltd	31.90	Per 1000 piece	US Dollar
2	8523	*Digital Versatile Disc Recordable	Vietnam	Vietnam	Any other combination of producer and exporter other than at S. No. 1		49.25	Per 1000 piece	US Dollar
3	8523	*Digital Versatile Disc	Vietnam	Any country other	Any	Any	49.25	Per 1000 piece	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		Recordable		than Vietnam and other than the country already subject to anti- dumping duty vide Sl. No. 3 under column 5 of the table in Notification No. 8/2009 -customs dated 22.1.09					
4	8523	*Digital Versatile Disc Recordable	Any country other than countries attracting anti- dumping duty	Vietnam	Any	Any	49.25	Per 1000 piece	US Dollar
5	8523	*Digital Versatile Disc Recordable	Thailand	Thailand	Any	Any	25.98	Per 1000 piece	US Dollar
6	8523	*Digital Versatile Disc Recordable	Thailand	Any country other than Vietnam and other than the country already subject to anti- dumping duty vide Sl. No. 6 under column 5 of the table in Notification No. 8/2009 -customs dated	Any	Any	25.98	Per 1000 piece	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
7	8523	*Digital Versatile Disc Recordable	Any country other than countries attracting anti-dumping duty	22.1.09 Thailand	Any	Any	25.98	Per 1000 piece	US Dollar
8	8523	*Digital Versatile Disc Recordable	Malaysia	Malaysia	Any	Any	35.92	Per 1000 piece	US Dollar
9	8523	*Digital Versatile Disc Recordable	Malaysia	Any country other than Vietnam and other than the country already subject to anti-dumping duty vide Sl. No.9 under column 5 of the table in Notification No. 8/2009 -customs dated 22.1.09	Any	Any	35.92	Per 1000 piece	US Dollar
10	8523	*Digital Versatile Disc Recordable	Any country other than countries attracting anti-dumping duty	22.1.09 Vietnam	Any	Any	35.92	Per 1000 piece	US Dollar

\* The product under consideration in the present investigation is Digital Versatile Disc Recordable of all kinds. Such product may include DVD-R, DVD+R, DVD-RW and DVD+RW.

2. The anti-dumping imposed under this notification shall be effective upto and inclusive of the 11th day of October, 2010, and shall be payable in Indian Currency.

Explanation: - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON RECORDABLE DIGITAL VERSATILE DISC (DVD) OF ALL KINDS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 98/10-Cus., dt. 28.9.2010 as amended by 34/13, 12/15]

Whereas, in the matter of import of Recordable Digital Versatile Disc [DVD] of all kinds (hereinafter referred as the subject goods), falling under heading 8523 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in, or exported from Malaysia, Thailand and Vietnam, (hereinafter referred to as the subject countries) into India, the Designated Authority, in its preliminary findings vide notification No. 14/16/2009-DGAD dated the 13th November, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th November, 2009, had come to the conclusion that,—

- a) the subject goods had been exported to India from the subject countries below its normal value;
- b) the domestic industry had suffered material injury;
- c) the injury had been caused by the dumped imports from subject countries;

and had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 48/2010-Customs, dated the 12th April, 2010, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), *vide* number G.S.R. 313(E), dated the 12th April, 2010;

And Whereas, the Designated Authority, in its final findings vide notification No. 14/16/2009-DGAD dated the 2nd July, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd July, 2010, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject countries below its normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused by the dumped imports from subject countries,

and has recommended imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in

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column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

S. No.	Tariff heading	Description of goods	Country of origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8523	Digital Versatile Disc Recordable	Vietnam	Vietnam	Any	Any	73.01	Per 1000 pieces	US Dollar
2	8523	Digital Versatile Disc Recordable	Vietnam	Any country other than countries attracting anti dumping duty	Any	Any	73.01	Per 1000 pieces	US Dollar
3	8523	Digital Versatile Disc Recordable	Any country other than countries attracting anti dumping duty	Vietnam	Any	Any	73.01	Per 1000 pieces	US Dollar
4	8523	Digital Versatile Disc Recordable	Thailand	Thailand	Any	Any	25.98	Per 1000 pieces	US Dollar
5	8523	Digital Versatile Disc Recordable	Thailand	Any country other than Thailand and other than the country already subject to anti dumping duty vide S.No. 6 under column 5	Any	Any	25.98	Per 1000 pieces	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
				of the duty table in Notification No. 8/2009- Customs dated the 22 nd January, 2009					
6	8523	Digital Versatile Disc Recordable	Any country other than countries attracting antidumping duty	Thailand	Any	Any	25.98	Per 1000 pieces	US Dollar
7 to 9		Omitted							

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) with effect from the date of imposition of the provisional anti-dumping duty, that is, the 12th April, 2010, and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 11th day of April, 2016, unless revoked earlier.

Explanation.- For the purposes of this notification,-

(a) Digital Versatile Disc Recordable means such discs of all kinds and includes DVD-R, DVD+R, but does not include DVD-RW and DVD+RW;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON SYNCHRONOUS DIGITAL HIERARCHY TRANSMISSION EQUIPMENT ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[Notfn. No.125/10-Cus., dt.16.12.2010 as amended by 1/15]**

Whereas the designated authority in its preliminary findings vide notification number 14/2/2009-DGAD, dated the 7th September, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th September, 2009, had come to the conclusion that various parameters relating to domestic industry collectively and cumulatively established that the domestic industry had suffered material injury in case of imports of Synchronous Digital Hierarchy transmission equipment, originated in or exported, from China PR and Israel falling under sub-heading 851762 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), and had recommended imposition of provisional anti-dumping duty on the imports of the said equipment, originating in or exported from, China PR and Israel;

And whereas, on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the Synchronous Digital Hierarchy transmission equipment, originated in or exported, from China PR and Israel vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 132/2009-Customs, dated 8th December, 2009 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.867 (E), dated the 8th December, 2009;

And whereas, the designated authority in its final findings vide notification number 14/2/2009-DGAD dated 19th October 2010, has come to the conclusion that various parameters relating to domestic industry collectively and cumulatively established that the domestic industry has suffered material injury in case of imports of Synchronous Digital Hierarchy transmission equipment, originated in or exported, from China PR and Israel falling under sub-heading 851762 of the said Customs Tariff Act, (hereinafter referred to as the subject goods) and has recommended imposition of definitive anti-dumping duty on the imports of Synchronous Digital Hierarchy transmission equipment, originated in or exported, from China PR and Israel ;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub- heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), and per unit of measurement as specified in the corresponding entry in column (9), of the said Table.

Table

S. No.	Sub-Heading	Description	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	China PR	China PR	M/S Fibrehome Telecommu- nication Techno- logies Ltd.	M/S Fibrehome Telecomm- unication Techno- logies Ltd.	266%	% of CIF Value of Imports
2	851762	Synchr-	China PR	China PR	Alcatel-	Alcatel-	45%	% of CIF

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	or 851770	onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.			Lucent Shanghai Bell Co. Ltd.	Lucent Shanghai Bell Co. Ltd.		Value of Imports
3	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	China PR	China PR	M/S ZTE Corpo- ration	M/S ZTE Corpo- ration	36%	% of CIF Value of Imports
4	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	China PR	China PR	M/S Hangzhou ECI Telecomm- unication Co. Ltd	M/S ECI Telecom Ltd., Israel	7%	% of CIF Value of Imports
5	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	China PR	China PR	Any other combina- tionother than as at Sl. 1,2,3 and 4 above	Any	266%	% of CIF Value of Imports
6	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified	China PR	Any other than China PR	Any	Any	266%	% of CIF Value of Imports



(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
7	851762 or 851770	in Notes 1 to 5. Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	Any	China PR  PR	Any	Any	266%	% of CIF Value of Imports
8	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	Israel	Israel	M/S ECI Telecom Ltd., Israel	M/S ECI Telecom Ltd., Israel	3%	% of CIF Value of Imports
9	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	Israel	Israel	Any other combina- tionother than as at Sr. No.8 above	Any	70%	% of CIF Value of Imports
10	851762 or 851770	Synchr- onous Digital Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	Israel	Any other than China PR and Israel	Any	Any	70%	% of CIF Value of Imports
11	851762 or 851770	Synchr- onous Digital	Any other than	Israel	Any	Any	70%	% of CIF Value of Imports

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
		Hierarchy Trans- mission Equipment as specified in Notes 1 to 5.	China PR					

Note 1.- The product under consideration will include “Synchronous Digital Hierarchy (SDH) transmission equipment, viz. STM-1, STM-4, STM-16, STM-64, STM-256 in assembled, CKD, SKD form, its assemblies and sub-assemblies or fitted with eventual broadband or cellular equipment. Product under consideration will also include Add Drop Multiplexers (ADM) (For SDH Application only), Multiple Add Drop Multiplexers (MADM) (For SDH Application only), and Digital Cross Connect (DXC) (For SDH Application only), Populated Circuit Boards (For SDH Application Only) and parts or components imported as a part of equipment, so long they are imported along with the equipment or its assemblies or sub-assemblies. The Product under consideration will also include Software meant for SDH, which is an integral part of these equipments, which may be bought either as a part of the equipment or separately but the components or parts imported on a standalone basis are outside the purview of Product under Consideration

Note 2. SDH Equipment essentially transmits signals through the medium of Optical Fibre. There may be SDH equipment meant for transmission through electrical Copper Medium or Microwave Radio Medium. The SDH Equipment transmitting the data through optical fibre alone shall be subject to levy of antidumping duty.

Note 3. When SDH is imported as a part of eventual broadband or cellular equipment, the anti-dumping duty shall be payable only on the SDH portion of the imports. Similarly when eventual Broadband or Cellular equipment is imported as a part of the SDH equipment, the anti-dumping duty shall be payable only on the SDH portion of the imports.

Note 4 PDH, CWDM, DWDM, Microwave systems, GPON ,DSLAM, MSAN, BITS, Routers, PDSN, SGSN, MGW, BTS, BSC, MSC, ONT, HLR, HSS and MRP being non-SDH in any of its form are outside the scope of product under consideration and therefore not subject to levy of anti-dumping duty.

Note 5. Microwaves Radio Terminals which could have an STM-1 interface to the SDH transmission equipment and act as a physical media to enable the connectivity between the radio and the SDH equipment are outside the purview of payment of anti-dumping duty.

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 8th December, 2009 for the imports of the subject goods originating in or exported from, China PR and Israel and the anti-dumping duty imposed shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 7th day of December, 2015.

*Explanation:* For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of

India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON ELECTRICAL INSULATORS OF GLASS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 40/14-Cus., dt. 16.9.2014]

Whereas in the matter of 'electrical insulators of glass or ceramics/porcelain, whether assembled or unassembled' (hereinafter referred to as the subject goods) falling under sub-heading 8546 10 or 8546 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification No. 14/11/2013-DGAD, dated the 1st July, 2014, has come to the conclusion that—00A0

- (a) the subject goods have been exported to India from the subject country below normal value;
- (b) the domestic industry has suffered injury on account of import of the subject goods from the subject country;
- (c) the injury has been caused by the dumped imports of the subject goods from the subject country.

And whereas, the designated authority in its aforesaid findings, has recommended imposition of provisional anti-dumping duty on the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

**Table**

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8546 10 or 8546 20	Electrical Insulators of Glass, or Ceramics/ Porcelain, whether	People's Republic of China	People's Republic of China	Nanjing Electric (Group) Co Ltd	Nanjing Electric (Group) Co Ltd	1,188	MT	US \$

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		assembled or unassembled							
2	-do-	-do-	People's Republic of China	People's Republic of China	Zigong Sediver Toughened Glass Insulator Co. Ltd.	Zigong Sediver Toughened Glass Insulator Co. Ltd.	728	M T	US \$
3	-do-	-do-	People's Republic of China	People's Republic of China	Sediver Insulators (Shanghai) Co. Ltd.	Sediver Insulators (Shanghai) Co. Ltd.	728	M T	US \$
4	-do-	-do-	People's Republic of China	France	Sediver Insulators (Shanghai) Co. Ltd.	Sediver S.A. (France)	728	M T	US \$
5	-do-	-do-	People's Republic of China	People's Republic of China	Dalian Insulator Group Co. Ltd.	Dalian Insulator Group Co. Ltd.	1,407	M T	US \$
6	-do-	-do-	People's Republic of China	People's Republic of China	Liling Huaxin Insulator Techno- logy Co. Ltd.	Liling Huaxin Insulator Techno- logy Co. Ltd.	287	M T	US \$
7	-do-	-do-	People's Republic of China	People's Republic of China	Chengdu Global Special- Glass Manufac- turing Co. Ltd.	Sichuan Yibin Global Group Co. Ltd.	1,174	M T	US \$
8	-do-	-do-	People's Republic of China	People's Republic of China	Any combination other than Sl. No 1 to 7 above		2,042	M T	US \$
9	-do-	-do-	People's Republic of China	Any country other than People's Republic of China	Any	Any	2,042	M T	US \$
10	-do-	-do-	Any country other than People's Republic of China	People's Republic of China	Any	Any	2,042	M T	US \$

Note: Electrical insulators of Glass, or Ceramics/Porcelain, whether assembled or unassembled, as mentioned in column (3) above, do not include the following:-

- i. telephone or telegraph insulators of voltage rating up to 1 KV ;
- ii. electrical or electronic appliances/device insulators of voltage rating up to 1 KV;
- iii. composite insulators;

iv. condenser bushings and transformer.

2. The anti-dumping duty imposed under this notification shall be levied for a period not exceeding six months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON DIGITAL VERSATILE DISCS-RECORDABLE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 45/14-Cus., dt. 21.11.2014]

Whereas, the designated authority, vide notification No.15/10/2013-DGAD, dated the 18th July, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Digital Versatile Discs-Recordable (DVD-R and DVD-RW) (hereinafter referred to as the subject goods) falling under heading 8523 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the People's Republic of China, Hong Kong and Chinese Taipei (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 8/2009-Customs, dated the 22nd January, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 47(E), dated the 22nd January, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries upto and inclusive of the 22nd July, 2014 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 19/2013-Customs (ADD), dated the 29th August, 2013, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 581(E), dated the 29th August, 2013;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No. 15/10/2013-DGAD, dated the 14th October, 2014, in Part I, Section 1 of the Gazette of India, Extraordinary, has come to the conclusion that-

- (i) there is likelihood of recurrence of dumping of Digital Versatile Discs-Recordable of DVD-R and DVD+R kinds from the subject countries in the event of withdrawal of duty;
- (ii) the domestic industry is likely to continue to suffer material injury;
- (iii) injury is likely to intensify if anti-dumping duty is withdrawn,

and has recommended imposition of the anti-dumping duty on the Digital Versatile Discs-Recordable of DVD-R and DVD+R kinds, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the

goods, the description of which is specified in column (3) of the Table below, specification of which is mentioned in column (4), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. No.	Heading	Description of goods	Specification in Inches	Country of origin	Country of export	Producer	Exporter	Unit	Amount	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	People's Republic of China	People's Republic of China	Any	Any	36.67	Per 1000 pieces	US Dollar
2	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	People's Republic of China	Any country other than People's Republic of China	Any	Any	36.67	Per 1000 pieces	US Dollar
3	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	Any country other than subject counties	People's Republic of China	Any	Any	36.67	Per 1000 pieces	US Dollar
4	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	Hong Kong	Hong Kong	Any	Any	36.67	Per 1000 pieces	US Dollar
5	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	Hong Kong	Any country other than Hong Kong	Any	Any	36.67	Per 1000 pieces	US Dollar
6	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	Any country other than subject counties	Hong Kong	Any	Any	36.67	Per 1000 pieces	US Dollar
7	8523	Digital Versatile Discs-Recordable	DVD-R and DVD+R	Chinese Taipei	Chinese Taipei	Any	Any	22.39	Per 1000 pieces	US Dollar
8	8523	Digital Versatile Discs-	DVD-R and DVD+R	Chinese Taipei	Any country other	Any	Any	22.39	Per 1000 pieces	US Dollar

		Recordable			than Chinese Taipei					
9	8523	Digital Versatile Discs- Recordable	DVD-R and DVD+R	Any country other than Chinese Taipei	Chinese Taipei	Any	Any	22.39	Per 1000 pieces	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON GRAPHITE ELECTRODES OF ALL DIAMETERS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 4/15-Cus., dt. 13.2.2015]

Whereas in the matter of 'Graphite Electrodes of all diameters' (hereinafter referred to as the subject goods) falling under heading 8545 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/02/2013-DGAD dated 19th November 2014, has come to the conclusion that-

- (a) the subject goods have entered the Indian market from the subject country at prices less than their normal values in the domestic markets of the exporting country;
- (b) the domestic industry has suffered material injury; and
- (c) the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country.

And whereas, the designated authority in its aforesaid findings, has recommended imposition of definitive anti-dumping duty on the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby im-

poses on the subject goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4) of the said Table, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

**Table**

<b>Sl. No.</b>	<b>Heading</b>	<b>Description of goods</b>	<b>Specification</b>	<b>Country of</b>	<b>Country of Origin</b>	<b>Producer Export</b>	<b>Exporter</b>	<b>Amount</b>	<b>Unit</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>	<b>(11)</b>
1	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Kaifeng Carbon Co. Ltd. China Pingmei Shenma Group	M/s Kaifeng Carbon Co. Ltd. China Pingmei Shenma Group	278.19	Metric Tonne	US Dollar
2	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Pingding-shan Sanji Carbon Co., Ltd., China PR	M/s Kaifeng Carbon Co. Ltd. China Pingmei Shenma Group	278.19	Metric Tonne	US Dollar
3	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Fangda Carbon New Material Co., Ltd., China PR	M/s Fangda Carbon New Material Co., Ltd., China PR	558.38	Metric Tonne	US Dollar
4	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Fushun Oriental Carbon Co. Limited	M/s Jinnai Carbon (HK) Co. Ltd	658.94	Metric Tonne	US Dollar
5	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Sinosteel Jilin Carbon Co. Ltd.	M/s Jilin Carbon Import and Export Company	590.13	Metric Tonne	US Dollar
6	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Sinosteel Jilin	M/s Jilin Carbon	590.13	Metric Tonne	US Dollar



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7	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Sichuan Guanghan Shida Carbon Co. Ltd.	Carbon Import and Export Co. and/or M/s Sinosteel Zhejiang Co.	391.84	Metric Tonne	US Dollar
8	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Nantong Yangzi Carbon Co. Ltd.	M/s Nantong Yangzi Carbon Co. Ltd.	391.84	Metric Tonne	US Dollar
9	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Liaoyang Carbon Co. Limited	M/s Jinnai Carbon (HK) Co Limited	391.84	Metric Tonne	US Dollar
10	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Linghai Hongfeng Carbon Products Co. Ltd.	M/s Linghai Hongfeng Carbon Products Co. Ltd.	391.84	Metric Tonne	US Dollar
11	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Linghai Hongfeng Carbon Products Co. Ltd.	M/s Jinnai Carbon (HK) Co. Limited	391.84	Metric Tonne	US Dollar
12	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s CIMM Donghai Advanced Carbon Co., Ltd.	M/s CIMM Group Co., Ltd	391.84	Metric Tonne	US Dollar
13	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	M/s Fushun Carbon Co. Ltd Producer	M/s Fushun Carbon New Material Co. Ltd	391.84	Metric Tonne	US Dollar
14	8545	Graphite Electrodes	All diameters	People's Republic of China	People's Republic of China	Any combination other than above		922.03	Metric Tonne	US Dollar
15	8545	Graphite Electrodes	All diameters	People's Republic of China	Any; other than People's	Any	Any	922.03	Metric Tonne	US Dollar

16	8545	Graphite Electrodes	All diameters	Any; other than People's Republic of China	Republic of China People's Republic of China	Any	Any	922.03	Metric Tonne	US Dollar
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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON ELECTRICAL INSULATORS OF GLASS OR CERAMICS/PORCELAIN, WHETHER ASSEMBLED OR UNASSEMBLED ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 11/15-Cus., dt. 11.4.2015]

Whereas in the matter of 'Electrical Insulators of Glass or Ceramics/Porcelain, whether assembled or unassembled' (hereinafter referred to as the subject goods) falling under sub-heading 8546 10 or 8546 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), and imported into India, the designated authority in its preliminary findings vide notification No. 14/11/2013-DGAD, dated the 1st July, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 1st July, 2014, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from the subject country;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), number 40/2014-Customs (ADD), dated the 16th September, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 664 (E), dated the 16th September, 2014;

And, whereas, the designated authority in its final findings vide notification number 14/11/2013-DGAD, dated the 4th March, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th March, 2015, has come to the conclusion that-

- (a) the subject goods have been exported to India from subject country below normal value;
- (b) the domestic industry has suffered injury on account of subject imports from subject country;
- (c) the injury has been caused by the dumped imports of subject goods from subject country;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading 8546 10 or 8546 20 of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Sub- No.	Description heading	Country of goods	Country of	Producer of Origin	Exporter Export	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8546 10 or 8546 20	Electrical Insulators of Glass, or Ceramics/ Porcelain, whether assembled or unassembled	People's Republic of China	People's Republic of China	Nanjing Electric (Group) Co Ltd	Nanjing Electric (Group) Co Ltd	1,188	Metric Tonnes	United States Dollor
2	-do-	-do-	People's Republic of China	People's Republic of China	Zigong Sediver Toughened Glass Insulator Co. Ltd. or Sediver Insulators (Shanghai) Co. Ltd.	Zigong Sediver Toughened Glass Insulator Co. Ltd. or Sediver Insulators (Shanghai) Co. Ltd. or Sediver S.A. (France)	687	Metric Tonnes	United States Dollor
3	-do-	-do-	People's Republic of China	People's Republic of China	Dalian Insulator Group Co. Ltd.	Dalian Insulator Group Co. Ltd.	1,377	Metric Tonnes	United States Dollor
4	-do-	-do-	People's Republic of China	People's Republic of China	Liling Huaxin Insulator Technology Co., Ltd.	Liling Huaxin Insulator Technology Co., Ltd.	128	Metric Tonnes	United States Dollor
5	-do-	-do-	People's Republic of China	People's Republic of China	Chengdu Global Special-	Sichuan Yibin Global	1,174	Metric Tonnes	United States Dollor

					Glass Manufac- turing Co., Ltd	Group Co., Ltd			
6	-do-	-do-	People's Republic of China	People's Republic of China	Any combination other than Sl. No 1 to 5 above		2,042	Metric Tonnes	United States Dollor
7	-do-	-do-	People's Republic of China	Any country other than People's Republic of China	Any	Any	2,042	Metric Tonnes	United States Dollor
8	-do-	-do-	Any country other than People's Republic of China	People's Republic of China	Any	Any	2,042	Metric Tonnes	United States Dollor

Note: Electrical Insulators of Glass, or Ceramics/Porcelain, whether assembled or unassembled, as mentioned in column (3) above, do not include the following, namely:-

- (i) Telephone or telegraph insulators of voltage rating up to 1 KV;
- (ii) Electrical or electronic appliances/device insulators of voltage rating up to 1 KV;
- (iii) Composite insulators;
- (iv) Condenser bushings and transformer.

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of provisional anti-dumping duty, that is, the 16th September, 2014 and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

### **ANTI DUMPING DUTY ON COMPACT FLUORESCENT LAMPS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

**[Notfn. No. 34/15-Cus., dt. 28.7.2015]**

Whereas, the designated authority vide notification No. 15/22/2013-DGAD dated 14th November 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Compact Fluorescent Lamps [CFL] with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down condition (hereinafter referred to as the subject goods), falling under heading 8539 of the First Schedule to the Customs Tariff Act, 1975 ( 51 of 1975)[hereinafter referred to as the Customs Tariff Act], originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 55/2009-Customs, 26th May, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 360(E), dated the 26th May, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 20th day of November, 2014, videnotification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 02/2014-Customs (ADD), dated the 3rd January, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 4(E), dated the 3rd January, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/22/2013-DGAD dated the 11th May, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) Subject goods exported from the subject country are at prices below their normal value, thus resulting in dumping;
- (ii) Subject goods originating in subject country are taking place at dumped prices and are likely to cause material injury to the domestic industry in the event of cessation of anti-dumping duty;
- (iii) Subject goods exported from the subject country are at prices below cost of production, Non Injurious Price and selling price of the domestic industry, and are likely to cause injury to the domestic industry in the event of cessation of anti-dumping duty;
- (iv) Injury to the domestic industry is likely from the dumped imports from the subject country in the event of cessation of anti-dumping duty,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8) and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

**Table**

<b>S1. Heading No. item</b>	<b>Description of goods</b>	<b>Specification and sub specification</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Amount</b>	<b>Unit of measurement</b>	<b>Currency</b>
<b>(1) (2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>	<b>(11)</b>
1. 8539	Compact Fluorescent	Any upto 26 Watts	People's Republic	Any	Any	Any	0.302	Per pc	US Dollar

2.	8539	Lamps Compact Fluorescent Lamps	Any upto 26 Watts	of China Any	People's Republic of China	Any	Any	0.302	Per pc	US Dollar
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Note:- Scope of the product subject to duty is Compact Fluorescent Lamps with or without ballast or control gear or choke, whether or not assembled, either in completely knocked down or semi knocked down conditions, including unassembled Compact Fluorescent Lamps without ballast or choke or control gear, sealed tubular shell with or without lamp base, and finished Compact Fluorescent Lamps are,-

- (a) integrated type with built in ballast or control gears or choke; and
- (b) integrated type without built in control gears or ballast or choke.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and therelevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON SYNCHRONOUS DIGITAL HIERARCHY TRANSMISSION EQUIPMENT AS SPECIFIED IN NOTES 1 TO 5 BELOW ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 15/16-Cus., dt. 26.4.2016]

Whereas, the designated authority, vide notification No. 15/20/2014-DGAD, dated the 6th December, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th December, 2014, had initiated a review in the matter of continuation of anti-dumping duty on imports of Synchronous Digital Hierarchy Transmission Equipment (hereinafter referred to as the subject goods), falling under sub-headings 8517 62 or 8517 70 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People's Republic of China and Israel (hereinafter referred to as subject countries), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 125/2010-Customs, dated the 16th December, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.981(E), dated the 16th December, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries, upto and inclusive of the 7th December, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 01/2015-Customs(ADD), dated the 5th January, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 8(E), dated the 5th January, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings published vide notification No. 15/20/2014-DGAD, dated the 5th February, 2016, in the Gazette of India, Extraordinary, Part I, Section

1, dated the 5th February, 2016 has come to the conclusion that-

- (i) As far as Huawei China, ZTE Corporation Ltd, China, Alcatel-Lucent Shanghai Bell Co. Ltd., China are concerned, there is continued dumping of the subject goods from these companies in the period of investigation. Dumped imports were causing injury to the domestic industry in the period of investigation;
- (ii) As far as HETC, China is concerned, there is negligible dumping in the period of investigation (POI) and in this behalf, the Authority has, therefore, examined the post POI exports to India as well as third countries and found that the same were un-dumped. Therefore, there was no likelihood of dumping;
- (iii) As far as ECI Telecom, Israel is concerned, the exports of the subject goods to India in the POI and to India as well as third countries in the post-POI were not at dumped prices and thus there is no likelihood of dumped imports from ECI Telecom, Israel if the duty is revoked;

and has recommended imposition of the definitive anti-dumping duty on the subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with subsection (5) of section 9A of the said Customs Tariff Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table

**Table**

<b>Sl. No.</b>	<b>Heading/s ubheading</b>	<b>Description of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Duty amount</b>	<b>Unit</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>
1.	8517 62 or 8517 70	Synchronous Digital Hierarchy transmission equipment as specified in Notes 1 to 5 below	People's Republic of China	People's Republic of China	M/s ZTE Corporation Ltd.	M/s ZTE Corporation Ltd.	48.42	% of CIF value of imports
2.	Do	Do	People's Republic of China	People's Republic of China	M/s	M/s	54.09	Do

## CHAPTER 85

## 3354 ANTI-DUMPING DUTY NOTIFICATIONS

		Republic of China	Republic of China	Alcatel-Lucent Shanghai Bell Co. Ltd	Alcatel-Lucent Shanghai Bell Co. Ltd			
3.	Do	Do	People's Republic of China	People's Republic of China	M/s Huawei Technologies Co. Ltd,	M/s Huawei Technologies Co. Ltd, China PR or Huawei Tech Investment Co., Ltd., Hong Kong or Huawei International Pte Ltd., Singapore	37.73	Do
4.	Do	Do	People's Republic of China	People's Republic of China	Hangzhou ECI Telecom munication Co. Ltd	M/s ECI Telecom Ltd., Israel	Nil	Do
5.	Do	Do	People's Republic of China	People's Republic of China	Any other than Sl.No. 1,2,3 and 4 above	Any	86.59	Do
6.	Do	Do	People's Republic of China	Any country other than People's Republic of China	Any	Any	86.59	Do
7.	Do	Do	Any	People's Republic of China	Any	Any	86.59	Do
8.	Do	Do	Israel	Israel	M/s ECI Telecom Ltd.	M/s ECI Telecom Ltd.	Nil	Do
9.	Do	Do	Israel	Israel	Any other than Sl.No. 8 above	Any	9.42	Do
10.	Do	Do	Israel	Any country other than People's Republic of China or Israel	Any	Any	9.42	Do
11.	Do	Do	Any country other than	Israel	Any	Any	9.42	Do



People's  
Republic  
of China  
or Israel

**Note 1:** The product under consideration (PUC) will include "Synchronous Digital Hierarchy transmission equipment, viz., STM-1, STM-4, STM-16, STM-64, STM-256, in assembled, CKD, SKD form, its assemblies and sub-assemblies or fitted with eventual broadband or cellular equipment. PUC will also include Add Drop Multiplexers (ADM) (For SDH application only), Multiple Add Drop Multiplexers (MADM) (For SDH application only), and Digital Cross Connect (DXC) (For SDH application only), Populated Circuit Boards (For SDH application Only) and parts/components imported as a part of equipment, so long they are imported along with the equipment or its assemblies or subassemblies. The PUC will also include software meant for SDH, which is an integral part of these equipments, which may be bought either as a part of the equipment or separately. However components or parts imported on a standalone basis are outside the purview of PUC.

**Note 2:** SDH Equipment essentially transmits signals through the medium of optical fibre. There may be SDH equipment meant for transmission through electrical copper medium or microwave radio medium. The SDH equipment transmitting the data through optical fibre alone shall be subject to levy of anti-dumping duty.

**Note 3:** When SDH is imported as a part of eventual broadband or cellular equipment, the AD Duty shall be payable only on the SDH portion of the imports. Similarly, when eventual broadband or cellular equipment is imported as a part of the SDH equipment, the antidumping duty shall be payable only on the SDH portion of the imports.

**Note 4:** PDH, CWDM, DWDM, Microwave systems, GPON, DSLAM, MSAN, BITS, routers, PDSN, SGSN, MGW, BTS, BSC, MSC, ONT, HLR, HSS and MRP being non-SDH in any of its form are outside the scope of PUC and, therefore, not subject to levy of antidumping duty.

**Note 5:** Microwave radio terminals which could have an STM-1 interface to the SDH transmission equipment and act as a physical media to enable the connectivity between the radio and the SDH equipment are outside the purview of payment of anti-dumping duty.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

#### **ANTI DUMPING DUTY ON DIGITAL VERSATILE DISC, RECORDABLE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**

[Notfn. No. 17/16-Cus., dt. 13.5.2016]

Whereas, the Designated Authority, vide notification No. 15/01/2015-DGAD, dated the 27th March, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th March, 2015, had initiated a review in the matter of continuation of antidumping duty on imports of Digital Versatile Discs-Recordable (DVD-R) (hereinafter referred to as the subject goods), falling under heading 8523 of the First

Schedule to the Customs Tariff Act, 1975 (51 of 1975)(hereinafter referred to as the Customs Tariff Act) and originating in, or exported from, Vietnam and Thailand (hereinafter referred to as subject countries), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 98/2010- Customs, dated the 28th September, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.783(E), dated the 28th September, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries, upto and inclusive of the 11th April, 2016, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue)No.12/2015-Customs(ADD), dated the 11th April, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 282(E), dated the 11th April, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the Designated Authority in its final findings published vide notification No. 15/01/2015-DGAD, dated the 15th March, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15th March, 2016 has come to the conclusion that,-

- (a) the domestic industry is likely to continue to suffer material injury and the injury would intensify if the anti-dumping duty is removed;
- (b) there is a need for continued imposition of the duty to protect the domestic industry against continuation or recurrence of dumping from the subject countries and continuation or recurrence of injury to the domestic industry; and has recommended imposition of the definitive anti-dumping duty on all imports of the subject goods, originating in, or exported, from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) readwith sub-section (5) of section 9 A of the Customs Tariff Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering and on the basis of the aforesaid final findings of the Designated Authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under heading of the First Schedule to the Customs Tariff Act specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), exported from the countries specified in the corresponding entry in column (6), produced by the producers specified in the corresponding entry in column (7), exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount specified in the corresponding entry in column (9), in the currency specified in the corresponding entry in column (11) and as per unit of measurement specified in the corresponding entry in column (10) of the said Table, namely:-

**Table**

Sl. No.	Tariff heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	8523	Digital versatile	DV D-R	Vietnam	Any	Any	Any	41.35	Per 1000	US Dollar

		Disc, Recordable	DV D+R, or mini DV D-R						pieces	
2.	8523	Digital versatile Disc, Recordable	DV D-R DV D+R, or mini DV D-R	Any country other than the subject countries and countries attracting anti-dumping duty under any other notification	Vietnam	Any	Any	41.35	Per 1000 pieces	US Dollar
3.	8523	Digital versatile Disc, Recordable	DV D-R DV D+R, or mini DV D-R	Thailand	Any	Any	Any	43.70	Per 1000 pieces	US Dollar
4.	8523	Digital versatile Disc, Recordable	DV D-R DV D+R, or mini DV D-R	Any country other than the subject countries and countries attracting anti-dumping duty under any other notification	Thailand	Any	Any	43.70	Per 1000 pieces	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

